FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF HONEST DERIVATIVES PRIVATE LIMITED

RELEVANT PARTICULARS

Sl.No.	PARTICULARS	DETAILS
1.	Name of the corporate debtor	**Honest Derivatives Private Limited**
2.	Date of incorporation of corporate debtor	5th July, 2007
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of the Corporate Debtor	CIN: U93000GJ2007PTC051271
5.	Address of the registered office and principal office (if any) of the Corporate Debtor	Registered Office: E-43, Second Floor, Sumel Business Park near New Cloth Market, Outside Raipur Gate, Ahmedabad, Gujarat, India-380002
6.	Date of closure of Insolvency Resolution Process	10.10.2025 (Received Order copy on 13.10.2025)
7.	Liquidation commencement date of corporate debtor	10.10.2025
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Akhil Ahuja Registration No: IBBI/IPA-001/IP-P-02072/2020-2021/13213
9	Address and e-mail of the liquidator, as registered with the Board	Address: Floor No. 8, Flat No. 803, Chandak Cornerstone, David S Barretto Road, Worli, Mumbai, Maharashtra -400018 Email Id: - caakhilahuja@gmail.com
10	Address and e-mail to be used for correspondence with the liquidator	Communication Address: **Mavent Restructuring Services LLP** S-376, Panchshila Park, Panchsheel Enclave, South Delhi, New Delhi- 110017 Email Id: liq.honestderivative@gmail.com
11	Last date for submission of claims	12.11.2025

Notice is hereby given that the National Company Law Tribunal Ahmedabad Division Bench, Court-I has ordered the commencement of liquidation of the Honest Derivatives Private Limited on 10.10.2025. Liquidator received the copy of order on 13.10.2025.

The stakeholders of Honest Derivatives Private Limited are hereby called upon to submit their claims with proof on or before 12.11.2025 to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Sd/-
Akhil Ahuja
Liquidator
In the matter of Honest Derivatives Private Limited
IBBI Reg. No. IBBI/IPA-001/IP-P-02072/2020-2021/13213
AFA Valid Up to: 31-12-2025
Email: liq.honestderivative@gmail.com, caakhilahuja@gmail.com
Communication Address:
Mavent Restructuring Services LLP
S-376, Panchshila Park, Panchsheel Enclave, South Delhi, New Delhi- 110017

Date: 15.10.2025
Place: Mumbai

IndusInd Bank

પહેલો માળ, સંગમ ટાવર
ચર્ચ રોડ, જયપુર–૩૦૨૦૦૧

કબજા નોટીસ – (સ્થાવર મિલકત માટે)

(સિક્યોરીટી ઇન્ટરેસ્ટ એન્ફોર્સમેન્ટ નિયમો, ૨૦૦૨ ના નિયમ ૮ (૧) સાથે વંચાતા પરિશિષ્ટ ૪ મુજબ)

ઇન્ડસઇન્ડ બેંક લીમીટેડના નીચે સહી કરનાર અધિકૃત અધિકારીએ સિક્યોરીટાઇઝેશન અને રીકન્સ્ટ્રક્શન ઓફ ફાયનાન્સિયલ એસેટ્સ અને એન્ફોર્સમેન્ટ ઓફ સિક્યોરીટી ઇન્ટરેસ્ટ એક્ટ, ૨૦૦૨ (૨૦૦૨ નો એક્ટ નં. ૫૪) (સરફૈસી એક્ટ) હેઠળ અને સિક્યોરીટી ઇન્ટરેસ્ટ (એન્ફોર્સમેન્ટ) નિયમો, ૨૦૦૨ ના નિયમ ૩ સાથે વંચાતી કલમ ૧૩ (૧૨) હેઠળ પ્રાપ્ત સત્તાનો ઉપયોગ કરીને રજીસ્ટર્ડ પોસ્ટ મારફત તારીખ ૨૫.૦૬.૨૦૨૫ ના રોજ માંગણા નોટીસ જારી દેવાદાર અને સહ–દેવાદારો – મેસર્સ વૃષભ ગ્રેઇન્સ, તેના પ્રોપરાયટર શ્રી બિજેશ હર્ષદભાઈ શાહ, શ્રી બિજેશ હર્ષદભાઈ શાહ, શ્રી હાર્દિક કુમાર હર્ષદભાઈ શાહ, શ્રીમતી બિન્દાબેન હાર્દિકકુમાર શાહ ને લોન એકાઉન્ટ નં. GSS01355N & GSS01412N ની નોટીસમાં જણાવેલ રકમ રૂા. ૩૧,૦૮,૧૨૮/– (રૂપિયા એકત્રીસ લાખ આઠ હજાર એકસો અઠ્યાવીસ પુરા) ૦૯.૦૬.૨૦૨૫ મુજબ જણાવેલ નોટીસ મળ્યાની તારીખથી ૬૦ દિવસની અંદર ચુકવવા જણાવ્યું હતું.

દેવાદાર/સહ–દેવાદાર(રો) રકમની પરત ચુકવણી કરવામાં નિષ્ફળ ગયા હોવાથી, દેવાદારો અને જાહેર જનતાને જાણ કરવામાં આવે છે કે નીચે સહી કરનારે જણાવેલ નિયમોના નિયમ ૮ સાથે વંચાતી જણાવેલ એક્ટની કલમ ૧૩ (૪) હેઠળ તેમને પ્રાપ્ત સત્તાનો ઉપયોગ કરીને અહીં નીચે જણાવેલ મિલકતોનો કબજો ૧૦.૧૦.૨૦૨૫ ના રોજ લઇ લીધો છે.

આથી ખાસ કરીને દેવાદાર અને જાહેર જનતાને મિલકત સાથે કોઇ સોદો ન કરવા સાવધ કરવામાં આવે છે અને મિલકત સાથેનો કોઇપણ સોદો ઇન્ડસઇન્ડ બેંક લીમીટેડની રકમ. ૩૧,૦૮,૧૨૮/– (રૂપિયા એકત્રીસ લાખ આઠ હજાર એકસો અઠ્યાવીસ પુરા) ૦૯.૦૬.૨૦૨૫ મુજબ અને તેના પરનું ચડત વ્યાજ વત્તા કરાયેલ કોસ્ટ, ચાર્જિસ અને ખર્ચના ચાર્જને આધિન રહેશે.

સ્થાવર મિલકતની વિગત

ફ્લેટ નં. એફ–૨૦૪, ક્ષેત્રફળ આશરે૧૦૭.૮૦ ચો.મી., સુપર બિલ્ટ અપ એરિયા અને૬૯.૫૬ ચો.મી., બિલ્ટ અપ અને ૬૪.૩૧ ચો.મી. કાર્પેટ એરિયા, બીજો માળ, બિલ્ડીંગ નં.એફ, વિજવાલક્ષ્મી રેસીડેન્સી, રેવન્યુ નં. ૨૯૦ અને ૨૯૨ અને બ્લોક નં.૨૭૪/૧/એ, ક્ષેત્રફળ આશરે ૧૯૯૪૧ ચો.મી.જે ફાઈનલ પ્લોટ નં. ૧૩૦, ક્ષેત્રફળ આશરે ૪૮૦૦ ચો.મી. પણ ધરાવે છે ની, અગાઉ ટાઉન પ્લાનિંગ સ્કીમ નં.૧૦ (પાલ) ની જમીન પર બંધાયેલ જિલ્લો સુરત ખાતેની મિલકતના તમામ ભાગ અને હિસ્સા તેમજ જણાવેલ જમીનમાં ન વહેચાયેલ હિસ્સો. શ્રી બિજેશ હર્ષદભાઈ શાહ અને શ્રી હાર્દિકકુમાર હર્ષદભાઈ શાહની માલિકીની મિલકત.

સ્થળ: સુરત, ગુજરાત — અધિકૃત અધિકારી,
તારીખ : ૧૦.૧૦.૨૦૨૫ — ઇન્ડસઇન્ડ બેંક લીમીટેડ વતી

બ્રાઈટ સોલાર લીમીટેડ

CIN : L51109GJ2010PLC060377
રજી.ઓફીસ: એસ.એફ–૨૦૩, શાંગરિલા આર્કેડ, શ્યામલ ૩એ રો હાઉસિસ, શ્યામલ ક્રોસ રોડ, સેટેલાઈટ, અમદાવાદ– ૩૮૦૦૧૫,
ફોન : ૦૭૯–૪૮૯૨૬૮૬૮, ઇમેઇલ : compliance@brightsolarltd.com
વેબસાઇટ : www.brightsolarltd.com

અસાધારણ સામાન્ય સભાની નોટીસ

આથી નોટીસ આપવામાં આવે છે કે કંપનીના સભ્યોની અસાધારણ સામાન્ય સભા બુધવાર, ૦૫ નવેમ્બર, ૨૦૨૫ ના રોજસવારે૧૧:૩૦ વાગ્યે વિડિયો કોન્ફરન્સીંગ (વીસી) /અન્ય ઓડિયો વિડિયો માધ્યમો (ઓએવીએમ) મારફત ઈજીએમની નોટીસમાં જણાવેલ કાર્યો પાર પાડવા માટે કોર્પોરેટ અફેર્સ મંત્રાલય દ્વારા જારી કરાયેલ સરક્યુલર નં. ૯/૨૦૨૩ તારીખ ૨૫ સપ્ટેમ્બર, ૨૦૨૩, જનરલ સરક્યુલર નં. ૧૪/૨૦૨૦, ૧૭/૨૦૨૦, ૨૦/૨૦૨૦ સાથે વંચાતા ૦૯/૨૦૨૪ તારીખ ૧૯ સપ્ટેમ્બર, ૨૦૨૪ (એક સાથે એમસીએ પરિપત્રો તરીકે દર્શાવેલ છે) અને સિક્યોરીટીઝ અને એક્સચેન્જ બોર્ડ ઓફ ઇન્ડિયા દ્વારા જારી કરાયેલ સરક્યુલર તારીખ ૧૨ મે, ૨૦૨૦, ૧૫ જાન્યુઆરી, ૨૦૨૧, ૧૩ મે, ૨૦૨૨ (એક સાથે સેબી પરિપત્રો તરીકે દર્શાવેલ છે) ના અનુપાલનમાં યોજાશે. એમસીએ પરિપત્રો અને સેબી પરિપત્રોના અનુપાલન હેઠળ, ઈજીએમની નોટીસ સભ્યો જેમના ઈમેઇલ એડ્રેસો કંપની અથવા રજીસ્ટ્રાર અને શેર ટ્રાન્સફર એજન્ટ અને તેમના સંબંધિત ડિપોઝીટરી પાર્ટીશીપન્ટ(ટો) માં રજીસ્ટર્ડ છે તેમને ફક્ત ઇલેક્ટ્રોનિકલી મોકલેલ છે.

રીમોટ ઈ–વોટીંગ:

કંપની કાયદા, ૨૦૧૩ની કલમ ૧૦૮ની જોગવાઈઓ સાથે વચંતા કંપની (વ્યવસ્થાપન અને પ્રશાસન) સુધારેલ નિયમો ૨૦૧૫ ના નિયમ ૨૦ અને સિક્યોરીટીઝ અને એક્સચેન્જ બોર્ડ ઓફ ઇન્ડિયા (લિસ્ટીંગ ઓબ્લીગેશન્સ અને ડિસક્લોઝર રીક્વાયરમેન્ટ્સ) નિયમનો, ૨૦૧૫ના નિયમન ૪૪ના અનુપાલન હેઠળ કંપની તેના સભ્યોને, એનએસડીએલ દ્વારા પુરી પડાયેલ રીમોટ ઈ–વોટીંગ સર્વિસીઝ મારફત ઈજીએમની નોટીસમાં જણાવેલ તમામ કામકાજો પર ઇલેક્ટ્રોનિગ માધ્યમો થી ઈજીએમમાં તેમના મત આપવાના હકો ઉપયોગ કરવાની સવલત આપી રહી છે. રીમોટ ઈ–વોટીંગ સવલતની વિગતવાર સુચનાઓ સભ્યોને મોકલવામાં આવેલ ઈજીએમની નોટીસમાં આપેલ છે. કંપની કાયદા, ૨૦૧૩ અને નિયમો ની જોગવાઈઓ અન્વયે વિગતો નીચે આપેલ છે:

૧. રીમોટ ઈ–વોટીંગ કરવા માટેની કટ–ઓફ તારીખ બુધવાર ,૨૯ ઓક્ટોબર, ૨૦૨૫ છે.

૨.ઈ–વોટીંગનો સમયગાળો: ઈ–વોટીંગ રવિવાર, ૦૨ નવેમ્બર, ૨૦૨૫ ના રોજ સવારે ૦૯.૦૦ વાગ્યે શરૂ થશે અને મંગળવાર, ૦૪ નવેમ્બર, ૨૦૨૫ ના રોજ સાંજે ૦૫.૦૦ વાગ્યે પુર્ણ થશે. નોંધ લેવી કે ઉપરોક્ત તારીખ અને સમય પછી રીમોટ ઈ–વોટીંગની પરવાનગી મળશે નહી.

૩. ઈજીએમની નોટીસની રવાનગી પછી કંપનીના શેરો પ્રાપ્ત કરનાર અને કંપનીની સભ્ય બનનાર અને કટ–ઓફ તારીખ એટલે કે ૨૯ ઓક્ટોબર, ૨૦૨૫ ના રોજ શેર હોલ્ડીંગ ધરાવતી વ્યક્તિઓ એજીએમની નોટીસમાં ઓપલ રીમોટ ઈ–વોટીંગની સુચનાઓ અને પ્રક્રિયા અનુસરીને તેમના મત આપી શકે છે.

૪. ઈજીએમની નોટીસ કંપનીની વેબસાઈટ, નેશનલ સ્ટોક એક્સચેન્જ ઓફ ઇન્ડિયા લીમીટેડ (એનએસઈ) ની વેબસાઈટ www.nseindia.com અને નેશનલ સિક્યોરીટીઝ ડિપોઝીટરી લીમીટેડ (એનએસડીએલ) ની વેબસાઈટ https://www.evoting.nsdl.com ઉપર ઉપલબ્ધ છે.

૫. જે વ્યક્તિનું નામ કટ–ઓફ તારીખ ના રોજ રજીસ્ટર ઓફ મેમ્બર્સ અને ડિપોઝીટરીઓ દ્વારા સંચાલિત લાભાર્થિ માલિકોના રજીસ્ટરમાં હાજર છે, ફક્ત તેઓજ રીમોટ ઈ–વોટીંગ અને ઈજીએમમાં વોટીંગની સવલત મેળવવા માટે હકદાર ગણાશે.

૬. વીસી/ઓએવીએમ સવલત મારફત ઈજીએમમાં હાજર રહેનાર સભ્યો, જેમણે રીમોટ ઈ–વોટીંગ થી તેમના મત આપેલ નથી તેઓ ઈજીએમમાં ઈ–વોટીંગ મારફત તેમના મત આપવા લાયક ગણાશે.

૭.જેસભ્યોએ રીમોટ ઈ–વોટીંગ થી તેમના મતો આપેલ છે, તેઓ વીસી/ઓએવીએમ સવલત મારફત ઈજીએમમાં હાજર રહી શકે છે પરંતુ ઈજીએમમાં ફરીથી તેમના મત આપવા હકદાર ગણાશે નહી.

૮. ઈ–વોટીંગ, વીસી/ઓએવીએમ સવલત મારફત ઈજીએમમાં હાજર રહેવાની અને શેરહોલ્ડરોએ ઇમેઇલ આઇડ રજીસ્ટ્રેશન કરાવવાની પ્રક્રિયા ઈજીએમની નોટીસમાં આપેલ છે. તે કંપનીની વેબસાઇટ, નેશનલ સ્ટોક એક્સચેન્જ ઓફ ઇન્ડિયા લીમીટેડ (એનએસઈ) ની વેબસાઇટ www.nseindia.com અને નેશનલ સિક્યોરીટીઝ ડિપોઝીટરી લીમીટેડ (એનએસડીએલ) ની વેબસાઇટ https://www.evoting.nsdl.com ઉપર ઉપલબ્ધ છે.

૯. રીમોટ ઈ–વોટીંગ સંબંધિત પ્રશ્નો માટે, શેરહોલ્ડરો એનએસડીએલની વેબસાઇટના ડાઉનલોડ સેક્શન પર શેરહોલ્ડરો માટેના ફ્રીકવન્ટલી આસ્ક્ડ ક્વેશ્ચન્સ અને ઈ–વોટીંગ યુઝર મેન્યુઅલની મદદ લઈ શકે છે અથવા .evoting@nsdl.com ઉપર ઈમેઇલ કરવો અથવા ટોલ ફ્રી નં. ૦૨૨–૪૮૮૬ ૭૦૦૦ અને ૦૨૨–૨૪૯૯૭૦૦૦ ઉપર કોલ કરવો, સરનામું: યોથો માળ, એ વિંગ, ટ્રેડ વર્લ્ડ, કમલા મિલ્સ કંપાઉન્ડ, સેનાપતિ બાપટ માર્ગ, લોઅર પારેલ, મુંબઈ ૪૦૦૦૧૩.

બ્રાઈટ સોલાર લીમીટેડ વતી
સહી/–
તારીખ : ૧૩.૧૦.૨૦૨૫ — પિયુષકુમાર થુમર
સ્થળ : અમદાવાદ — મેનેજિંગ ડાયરેક્ટર

જાહેર નોટીસ

લાગતા વળગતાઓને નોટીસ

આ જાહેર નોટીસનેજ ણ કરવામાં આવે છે કે અંબુજા સીમેન્ટ લીમીટેડ, જે તેની રજીસ્ટર્ડ ઓફીસ અદાણી કોર્પોરેટ હાઉસ, શાંતિગ્રામ, વૈષ્ણોદેવી સર્કલ પાસે, એસ જી હાઈવે, ખોડિયાર, અમદાવાદ, ગુજરાત, ૩૮૨૪૨૧ ખાતે ધરાવે છે તેના નીચેના શેરોહોલ્ડર્સના નામે રજીસ્ટર્ડ નીચેના શેર સર્ટીફીકેટ તેમનાથી ગુમ થયેલ છે.

ક્રમ નં.	શેરહોલ્ડરોનું નામ	ફોલિયો નં.	સર્ટીફીકેટ નં.	ડિસ્ટીંક્ટી નં.	શેર્સની સંખ્યા (મુળકિમંત રૂા.૨/–)
૧	તુલ લીઝીંગ પ્રા.લી.	T06997	23769	27378071 - 27379070	1000
૨			23769	914355763 - 914356262	500

આથી જાહેર જનતાને ઉપરોક્ત શેર સર્ટીફીકેટો સાથે કોઈપણ રીતે ખરીદી અથવા સોદો કરવાથી સાવધ કરવામાં આવે છે.

જણાવેલ શેર સર્ટીફીકેટ/ટોના સંબધમાં કોઈપણ દાવાઓ ધરાવતી કોઈપણ વ્યક્તિ આવા દાવાઓ કંપની અથવા તેના રજીસ્ટ્રાર અને ટ્રાન્સફર એજન્ટ એમ્યુએફજી ઇન્ટાઈમ ઇન્ડિયા પ્રાઈવેટ લીમીટેડ, સી ૧૦૧, ૨૪૭ પાર્ક, એલ.બી.એસ માર્ગ, વિખ્રોલી (વેસ્ટ) મુંબઈ, મહારાષ્ટ્ર, ૪૦૦૦૮૩, ટેલી: +૯૧૮૦૮૧૧૬૦૬માં આ નોટીસના પ્રકાશનથી ૧૫ દિવસની અંદર દાખલ કરવા જોઈએ. ત્યારબાદ કોઈ દાવા ધ્યાનમાં લેવામાં આવશે નહી અને કંપની ડુપ્લિકેટ શેર સર્ટીફીકેટ/ટો જારી કરવા માટે કાર્યવાહી કરશે.

સ્થળ: અમદાવાદ — રજીસ્ટર્ડ શેરહોલ્ડરનું નામ
તારીખ: ૧૫.૧૦.૨૦૨૫ — તુલ લીઝીંગ પ્રા.લી.

ઉજ્જિવન સ્મોલ ફાયનાન્સ બેંક

રજીસ્ટર્ડ ઓફીસ : ગ્રેપ ગાર્ડન, નં. ૨૭, ૩ "એ" ક્રોસ, ૧૮ મેઇન, છઠ્ઠો બ્લોક, કોરમંગલા, બેંગ્લુરુ–૫૬૦૦૯૫, કર્ણાટકા.
રીજનલ ઓફીસ : સાતમો માળ, અલમોન્ટે આઇટી પાર્ક, ક્રમ નં. ૮, ખારડી–મુંધાવા બાયપાસ, ગામ–ખારડી, પુણે–૪૧૧૦૧૪.

કબજા નોટીસ

આથી ઉજ્જિવન સ્મોલ ફાયનાન્સ બેંકના અધિકૃત અધિકારીએ સિક્યોરીટાઇઝેશન અને રીકન્સ્ટ્રક્શન ઓફ ફાયનાન્સિયલ એસેટ્સ અને એન્ફોર્સમેન્ટ ઓફ સિક્યોરીટી ઇન્ટરેસ્ટ એક્ટ, ૨૦૦૨ હેઠળ અને સિક્યોરીટી ઇન્ટરેસ્ટ (એન્ફોર્સમેન્ટ) નિયમો ના નિયમ ૩ સાથે વંચાતી કલમ ૧૩(૧૨) હેઠળ તેમને પ્રાપ્ત સત્તાનો ઉપયોગ કરીને દેવાદાર(રો)/સહ–દેવાદાર(રો) ને માંગણા નોટીસો જારી કરીને દેવાદારોને સંબધિત નામો સામે જણાવેલ રકમ તેમજ જણાવેલ નોટીસમાં જણાવેલ લાગુ દરોએ તેના પરનું વ્યાજ તેમજ ચુકવણી અને વસુલાતની તારીખ સુધી લાગુ મુજબ ચડત વ્યાજ, આકસ્મિક ખર્ચ, કોસ્ટ અને ચાર્જિસ વગેરે જણાવેલ નોટીસો મળ્યાંની તારીખથી ૬૦ દિવસની અંદર ચુકવવા જણાવ્યું હતું.

ક્રમ નં.	લોન નંબર	દેવાદાર/સહ–દેવાદાર/જામીનદાર / ગીરવેદારનું નામ	૧૩(૨) નોટીસ ની તારીખ અને બાકી રકમ (રૂા.માં)	કબજાની તારીખ અને પ્રકાર
1	45182 101300 00139	**૧) શાહ વનિતાબેન, ૨) હર્ષદકુમાર શાહ, તમામનું સરનામું :** મુકામ–૨૧૧/૪૪, પારસી ચાલ, શાહિબાગ, ગીરધરનગર પાસે, અમદાવાદ, ગુજરાત–૩૮૦૦૦૪ અને **અહીં પણ :** કે–૨૧૪–૪, પારસી ચાલ, શાહિબાગ, ગીરધરનગર પાસે, અમદાવાદ, ગુજરાત–૩૮૦૦૦૪. **૧) અહીં પણ :** મુકામ–શીર્દ પ, સરદારભાઇ ફાઉન્ડેશન, શાહિબાગ, અમદાવાદ, ગુજરાત–૩૮૦૦૦૪. **૨) અહીં પણ :** સન્ની ટ્વીંગ મશીન ડિલર્સ, શોપ નં. બી/૪૬, યોગી કોમ્પલેક્ષ, નવજીવન મીલ રોડ, કલોલ, ગુજરાત–૩૮૨૭૨૧	18.06.2025 / Rs. 16,46,467.79 as on 28.05.2025	૧૦–૧૦–૨૦૨૫/ સાંકેતિક કબજો
		સ્થાવર મિલકતની વિગત : ટેનામેન્ટ નં.૧૦૨૨/૨/૪૭, એરિયા ક્ષેત્રફળ આશરે ૨૨.૫ ચો.મી. આશરે ૨૪૨ ચો. ફુટ, જમીન એરિયા, ગ્રાઉન્ડ ફ્લોર, મિલકત ક્ષેત્રફળ આશરે ૭૫.૨૨ ચો.મી., આશરે ૮૧૦ ચો. ફુટ એરિયા બાંધકામ જમીનનો સિટી સર્વે નં. ૩૧૮૬ પૈકી, ગામ–કલોલ (કલોલ–૧), તાલુકો–કલોલ, જિલ્લો–ગાંધીનગર, જિલ્લો–કલોલ અને રજીસ્ટ્રેશન પેટા જિલ્લો–કલોલ, ગુજરાત ખાતેની મિલકતના તમામ ભાગ અને હિસ્સા. મિલકતની ચતુ:સીમા : પુર્વ : અંદરનો રોડ, પશ્ચિમ : સિટી મોલ, ઉત્તર : માર્જીન જગ્યા અને રોડ, દક્ષિણ : અન્ય મિલકત. જે વનિતાબેન શાહ અને હર્ષદકુમાર શાહની માલિકીની મિલકત.		
2	44792 10030 000048	**૧) ભારતભાઇ મનજીભાઇ સેનમા,** ૫૬, હિંદુઆ રાજગર, પંચાયત ઓફીસ પાસે, મહેસાણા, ગુજરાત–૩૮૦૦૦૧ અને **અહીં પણ :** લક્ષ્મી કેમિકલ્સ, પ્લોટ નં. ૨૬૪, જીઆઇડીસી–૨, ડેડિયાસણ, મોટેરા રોડ, મહેસાણા, ગુજરાત–૩૮૪૦૦૨. **૨) પ્રવિણાબેન ભરતભાઇ સેનમા,** ૧૨૭, હરિજન વાસ, હેડુઆ રાજગર, તાલુકો–મહેસાણા, જિલ્લો–મહેસાણા–૩૮૪૦૦૧. **૩) મનજીભાઇ મગનભાઇ સેનમા,** ૨–૩૨–કે, હેડુઆ રાજગર, તાલુકો–મહેસાણા, જિલ્લો–મહેસાણા–૩૮૪૦૦૧	24.07.2025 / Rs. 4,09,343.66 as on 16.07.2025	૧૩–૧૦–૨૦૨૫/ સાંકેતિક કબજો
		સ્થાવર મિલકતની વિગત : મુકામ–હેડુવા રાજગર, ગ્રામ પંચાયત મિલકત નં. ૫૬, એસેસમેન્ટ સિરીયલ નં. ૫૭ (ગામતળ), ક્ષેત્રફળ ૩૦૦ ચો. ફુટ તેમજ બાંધકામ મુકામ–મોજે–રાજગર તાલુકો અને જિલ્લો–મહેસાણા ખાતેની જે મનજીભાઇ મગનભાઇ સેનમાની માલિકીની રેસિડેન્સીયલ જમીનનાં તમામ ભાગ અને હિસ્સા. **ચતુ:સીમા :** ઉત્તર : રેવાભાઇ મગનભાઇ સેનમાની મિલકત, દક્ષિણ : કંચનબેન રમેશજી ઠાકોરની મિલકત, પુર્વ : હિંમતભાઇ રામજીભાઇ ચાવાડની મિલકત, પશ્ચિમ : પટેલવાડી.		
3	44792 10030 000018	**(૧) લક્ષ્મણભાઈ રાવત, (૨) રાજેશકુમાર રાવત, (૪) શારદાબેન રાવત,** સેનમા વાસ, મંદિર પાસે, દેવાડા, મહેસાણા, ગુજરાત–૩૮૪૧૨૦. **(૩) રમણભાઇ રાવત,** ૨૪૪, ભંગી સેનમા પરમાર વાસ, દેવાડા, મહેસાણા, ગુજરાત–૩૮૪૧૨૦.	18.06.2025 / Rs. 2,89,104.12 as on 16.06.2025	૧૩–૧૦–૨૦૨૫/ સાંકેતિક કબજો
		સ્થાવર મિલકતની વિગત : દેવાડા, ગ્રામ પંચાયત મિલકત નં. ૨૭૫, એસેસમેન્ટ સીરીયલ નં. ૨૭૭, અંબેડકર આવાસ (ગામથાન) ક્ષેત્રફળ ૫૨૫ ચો. ફુટ, તા. અને જી. મહેસાણા ખાતે રેસીડેન્સીયલ જમીનના તે તમામ ભાગ અને હિસ્સા. ચતુ:સીમા: ઉત્તર: પ્રહલાદભાઈ છનાભાઈ સેનમાની મિલકત, દક્ષિણ: રોડ, પુર્વ: રોડ, પશ્ચિમ: ભરતભાઈ કાંતિભાઈ પરમારની મિલકત.		

ઉપર જણાવેલ દેવાદારો/સહ–દેવાદારો/જામીનદારો/ગીરવેદારો રકમની પરત ચુકવણી કરવામાં નિષ્ફળ ગયા હોવાથી ખાસ કરીને ઉપર જણાવેલ દેવાદારો અને જાહેર જનતાને જાણ કરવામાં આવે છે કે ઉજ્જિવન સ્મોલ ફાયનાન્સ બેંકના અધિકૃત અધિકારીએ જણાવેલ નિયમોના નિયમ ૮ સાથે વંચાતી જણાવેલ એક્ટની કલમ ૧૩(૪) હેઠળ તેમને પ્રાપ્ત સત્તાનો ઉપયોગ કરીને અહીં ઉપર જણાવેલ મિલકતોનો /સિક્યોર્ડ એસેટોનો કબજો ઉપર જણાવેલ તારીખોએ લઇ લીધો છે. સિક્યોર્ડ મિલકતો પરત મેળવવા માટે ઉપલબ્ધ સમયના સંબંધમાં એક્ટની કલમ ૧૩ની પેટા કલમ (૮) ની જોગવાઇઓ પ્રત્યે દેવાદાર અને સહ–દેવાદાર/ગીરવેદારોનું ધ્યાન દોરવામાં આવે છે. ખાસ કરીને દેવાદારો/સહ–દેવાદારો/ જામીનદારો/ગીરવેદારો અને જાહેર જનતાને આથી ઉપર જણાવેલ મિલકતો/સિક્યોર્ડ મિલકતો સાથે કોઇ સોદો ન કરવા સાવધ કરવામાં આવે છે અને જણાવેલ મિલકતો/સિક્યોર્ડ મિલકતો સાથેના કોઇપણ સોદા ઉજ્જિવન સ્મોલ ફાયનાન્સ બેંક લીમીટેડના ચાર્જને આધિન રહેશે.

સ્થળ : કલોલ અને મહેસાણા — સહી/– અધિકૃત અધિકારી,
તારીખ : ૧૦.૧૦.૨૦૨૫ અને ૧૩.૧૦.૨૦૨૫ — ઉજ્જિવન સ્મોલ ફાયનાન્સ બેંક

એક્સિસ બેંક લીમીટેડ CIN:L65110GJ1993PLC020769

AXIS BANK

શાખા ઓફીસ: એક્સિસ બેંક લીમીટેડ, કલેક્શન સેન્ટર, પહેલોમ ાળ, યુનિટ નં. ૧૦૧ અને ૧૦૨, (પાર્ટ), બાલેશ્વર એવન્યુ, એસ જી હાઇવે, રાજપથ ક્લબ સામે, બોડકદેવ, અમદાવાદ, ગુજરાત– ૩૮૦૦૫૪. કોર્પોરેટ ઓફીસ : એક્સિસ બેંક લીમીટેડ, ૩જો માળ, ગીગા પ્લેક્સ, એનપીસી–૧, ટીટીસી ઇન્ડસ્ટ્રીયલ એરિયા, મુગલાસન રોડ, એરોલી, નવી મુંબઈ–૪૦૦૭૦૮

કબજા નોટીસ પરિશિષ્ટ–૪ (નિયમ ૮ (૧))

જણાવાનું કે, એક્સિસ બેંક લીમીટેડના નીચે સહી કરનાર અધિકૃત અધિકારીએ સિક્યોરીટાઇઝેશન અને રીકન્સ્ટ્રક્શન ઓફ ફાયનાન્સિયલ એસેટ્સ અને એન્ફોર્સમેન્ટ ઓફ સિક્યોરીટી ઇન્ટરેસ્ટ એક્ટ, ૨૦૦૨ હેઠળ અને સિક્યોરીટી ઇન્ટરેસ્ટ (એન્ફોર્સમેન્ટ) નિયમો, ૨૦૦૨ના નિયમ ૩ સાથે વંચાતી કલમ ૧૩(૧૨) હેઠળ પ્રાપ્ત સત્તાનો ઉપયોગ કરીને નીચે કોષ્ટકમાં જણાવેલ તારીખે માંગણા નોટીસ જારી કરીને નીચે કોષ્ટકમાં જણાવેલ દેવાદાર/સહ–દેવાદાર/ગીરવેદાર/જામીનદારોને નોટીસમાં જણાવેલ રકમ તેમજ ઉપરોક્ત રકમ પર કરારના દરે ચડત વ્યાજ અને કરાયેલ/કરવામાં આવનાર આકસ્મિક ખર્ચ, કોસ્ટ, ચાર્જિસ વગરે સહીત આ નોટીસની તારીખથી ૬૦ દિવસની અંદર ચુકવવા જણાવ્યું હતું. અહીં નીચે કોષ્ટકમાં જણાવેલ દેવાદાર/સહ–દેવાદાર/ગીરવેદાર/જામીનદારો સિક્યોરીટાઇઝેશન અને રીકન્સ્ટ્રક્શન ઓફ ફાયનાન્સિયલ એસેટ્સ અને એન્ફોર્સમેન્ટ ઓફ સિક્યોરીટી ઇન્ટરેસ્ટ એક્ટ, ૨૦૦૨ હેઠળ તેમને જારી કરાયેલ નોટીસમાં જણાવેલ બેંકની બાકી રકમ ચુકવવામાં નિષ્ફળ ગયા છે, આથી ખાસ કીરને દેવાદાર અને અહી જણાવેલ અન્ય અને જાહેર જનતાને આથી જાણ કરવામાં આવે છે કે નીરે સહી કરનારે જણાવેલ નિયમોના નિયમ ૮ સાથે વંચાતી જણાવેલ એક્ટની કલમ ૧૩(૪) હેઠળ તેમને પ્રાપ્ત સત્તાનો ઉપયોગ કરીને અહીં નીચે જણાવેલ મિલકત (અહી નીચે કોષ્ટકમાં જણાવેલ) નો કબજો નીચેની તારીખે લઈ લીધો છે.

ખાસ કરીને અહીં નીચે કોષ્ટકમાં જણાવેલ દેવાદાર/સહ–દેવાદાર/ગીરવેદાર/જામીનદારો અને જાહેર જનતાને આથી મિલકત સાથે કોઈ સોદો ન કરવા સાવધ કરવામાં આવે છે અને મિલકત સાથેના કોઈપણ સોદા એક્સિસ બેંક લીમીટેડની અહીં નીચે કોષ્ટકમાં જણાવેલ નોટીસમાં જણાવ્યા મુજબની રકમ તેમજ ઉપરોક્ત રકમ પર કરારના દરે ચડત વ્યાજ અને કરાયેલ/કરવામાં આવનાર આકસ્મિક ખર્ચ, કોસ્ટ, ચાર્જિસ વગેરના ચાર્જને આધિન રહેશે.

સિક્યોર્ડ મિલકતો પરત મેળવવા માટે ઉપલબ્ધ સમયના સંબંધમાં સરફૈસી એક્ટની કલમ ૧૩ની પેટા કલમ (૮) ની જોગવાઈઓ પ્રત્યે દેવાદારોનું ધ્યાન દોરવામાં આવે છે.

સ્થાવર મિલકતની વિગત

ક્રમ નં.	દેવાદાર, સહ–દેવાદાર અને જામીનદારનું નામ	માંગણા નોટીસની તારીખ અને બાકી રકમ રૂા. માં (વ્યાજ + ચાર્જીસ + રિકવરી)	સ્થાવર મિલકતની વિગત	કબજાની તારીખ અને પ્રકાર
૧	૧. ગાંડુભાઈ જીવાભાઈ ગજેરા ૨. જનતાબેન ગાંડુભાઈ ગજેરા	૦૩.૦૪.૨૦૨૫ રૂા. ૮,૮૧,૧૬૬.૫૨ /– ૨૩.૧૨.૨૦૨૪ મુજબ	મિલકત ૧: કોમર્સિયલ ગોડાઉન નં. ૧, બિલ્ટ અપ એરિયા ક્ષેત્રફળ ૧૪.૦૫ ચો.મી. અને ગોડાઉન નં. ૨, બિલ્ટ અપ એરિયા ક્ષેત્રફળ ૧૨.૬૪ ચો.મી., બંને ગ્રાઉન્ડ ફ્લોર પર, નિવાસ રેસીડેન્સીના, રીલાયન્સ પેટ્રોલ પંપ પાસે, પ્લોટ નં. ૪, ક્ષેત્રફળ ૧૨૧.૮૮ ચો.મી., રેવન્યુ સર્વે નં. ૨૯૫/પૈકી, એકર–૧–૨૫ ગુંઠા, ગામ અને તાલુકો ભેસાણ, જિલ્લો જુનાગઢ ખાતેની ગાંડુભાઈ જીવાભાઈ ગજેરના નામે રહેલ સ્થાવર મિલકતના તમામ ભાગ અને હિસ્સા. બંને ગોડાઉનની ચતુ:સીમા નીચે મુજબ છે: ગોડાઉન ૧ ઉત્તર: ગોડાઉનનો અલગ દિવાલ એન્ટ્રાસ અને ત્યારબાદ રોડ, દક્ષિણ: રેસીડેન્સીની અલગ દિવાલ એન્ટ્રાસ અને સીડી પેસેજ, પુર્વ: ગોડાઉન નં. ૨ સાથે કોમન દિવાલ, પશ્ચિમ: ગોડાઉન નં. ૫ની અલગ દિવાલ ગોડાઉન નં. ૨: ઉત્તર: ગોડાઉનનો અલગ એન્ટ્રાસ અને ત્યારબાદ રોડ, દક્ષિણ: રેસીડન્સીનો અલગ એન્ટ્રાસ અને સીડી પેસેજ, પુર્વ: કોમન દિવાલ, ગોડાઉન નં. ૩, પશ્ચિમ: ગોડાઉન નં. ૧ સાથેની કોમન દિવાલ	૧૨.૧૦. ૨૦૨૫ (ભૌતિક)
૨	૧. મેસર્સ શ્રી જલારામ ઇલેક્ટ્રોનિક્સ ૨. રાજુભાઈ બાલુભાઈ શેલડિયા ૩. આશિષ ધિરજલાલ કાથિરીયા	૧૧/૧૨/૨૦૨૩ રૂા. ૪૨,૬૦,૬૨૬.૫૭/– ૦૨/૧૨/૨૦૨૩ મુજબ	મિલકત– પ્લોટ નં. ૩, જમીન તેમજ રોડ , સીઓપી સહીત ક્ષેત્રફળ ૫૭૯.૬૨ ચો.મી., (લે આઉટ પ્લાન મજુબ પ્લોટનં. ૨, જમીન ક્ષેત્રફળ ૩૫૭.૪૮ ચો.મી), પાટલા સર્વે નં. ૧૩૮ પૈકી ૩/પૈકી ૭, લાઇન ડેન, પાટલા પેટા જિલ્લો ધારી, જિલ્લો અમરેલી, ગુજરાત રાજ્ય ખાતેની સ્થઆવર મિલકતના તમમ ભાગ સ્રે હિસ્સા. તેમજ બિલ્ડીંગના કોમન એરિયાના ઉપયોગના હકો. પાણીના નળ, ડ્રેનેજ, શૌચાલય, અન્ય સગવો અને સવલતો અથવા ફ્લેટ/યુનિટ/ઓફીસ પ્રિમાઈસીસ સાથે સંકલાયેલ ના ઉપયોગના હકો, વર્તમાન અને ભાવી બંને. રાજુભાઈ બલુભાઈ શેલડિયાની માલિકીની મિલકત. ચતુ:સીમા: ઉત્તર: રોડ, દક્ષિણ: લાગુ કોટર, પુર્વ: રોડ, પશ્ચિમ: પ્લોટનં. ૬	૧૧.૧૦. ૨૦૨૫ (ભૌતિક)
૩	૧. મેસર્સ એન.બી.પિંજર ૨. હરસુરભાઈ નજાભાઈ પિંજર	૨૬–૦૬–૨૦૨૫ રૂા. ૩૧૪૫૩૨૮.૯૬ /– ૦૧/૦૬/૨૦૨૨ મ

Bandhan Bank

Regional Off.: Netaji Marg, Nr. Mithakhali Six Roads, Ellisbridge, Ahmedabad-6.
Fax: +91-79-26560649, Toll Free No.: 18002335300
Website: www.bandhanbank.com

AUCTION CUM TENDER FOR SALE NOTICE

E-Auction Sale Notice for sale of Immovable assets under the SARFAESI Act, 2002 read with proviso to Rule 9(1) with reference to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.
Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable assets mortgaged/charged to the Bandhan Bank ("Secured Creditor"), the possession of which has been taken by the Authorized Officer of Bandhan Bank Ltd., will be sold on "As is where is", "As is what is basis" and "Whatever there is basis" for realization of Bank's dues.
The specific details of the assets which is/are intended to be sold, is/are enumerated in the schedule below:

Sr. No	Name of Borrowers, Loan A/c No., Date of Possession / Name of Branch	Description of the property to be sold (Secured Assets)	Secured Debt which includes amount paid by the borrowers till date, if any, with further interest, costs, charges, etc.	Reserve Price & EMD being 10%
20.	Mr. Sonu Suresh Sharma Mrs. Sangita Sonu Sharma 20001100005730, 20001100006673 14.07.2024 Kalol	All that part and parcel of the residential property being situated at Plot No.13, Row House No.13, Sankalp City, Nr. Galaxy Flat, Lunasan Road, At-Chhatral, Ta- Kalol, Dist Gandhinagar.	Rs.14,19,909.09 as on 09.09.2025	Rs.11,57,662.94 EMD Rs.1,15,766.29
21.	Mr.Rakeshkumar Damodarprasad Pande Mrs.Rekha Rakeshkumar Pandey 20001100007276 14.07.2024 Kalol	All that part and parcel of the residential property being situated at Block-N, Flat No. N-302, Galaxy Flat, Lunasan Road, Highway Road, At-Chhatral, Ta-Kalol, Dist-Gandhinagar -382729.	Rs.8,30,068.09 as on 09.09.2025	Rs.8,52,490.17 EMD Rs.85,249.02
22.	Mr. Prakashbhai Laxmanbhai Dhavane Mrs. Yamunaben Prakashbhai Dhavane Mr. Balu Prakash Dhavane 20001100007949 27.07.2024 Kalol	All that part and parcel of the residential property being situated at Survey No. Block No. 483, New Block No. 666, Final Plot No. 204, Block-C, Flat No. C-205, 2nd Floor, Swati Residency, Mahavir Kunj Road, B/h Denis Lab, Chhatral Ina, Kalol, Gandhinagar, Gujarat- 382729	Rs.5,45,558.28 as on 09.09.2025	Rs.6,04,940.40 EMD Rs.60,494.04
23.	Mr. Rambahadur Padam Hamal Mrs. Sita Rambahadur Hamal 20001100009003 27.07.2024 Kalol	All that part and parcel of the residential property being situated at Block-N, Flat No. N-105, Galaxy Flat, Near Highway Road, Lunasan Road, Chhatral INA, Ta: Kalol, Dist: Gandhinagar-382729.	Rs.8,54,899.73 as on 09.09.2025	Rs.8,52,490.17 EMD Rs.85,249.02
24.	Mr.Pavan Sureshbhai Patel Mrs.Mittal Jayrambhai Patel 20001100003288 27.07.2024 Kalol	All that part and parcel of the residential property being situated at Flat No.H-106, Umiyatirth Ville, Nr.Gayatri Mandir, Highway Road, Kalol(M), Kalol G, Gandhinagar, Gujarat-382721	Rs.14,64,113.15 as on 09.09.2025	Rs.18,36,289.85 EMD Rs.1,83,628.98
25.	Mr.Dharmendra Jayantilal Vaghela Mrs.Ramilaben Jayanntibhai Vaghela Mr.Jayantibhai Somabhai Vaghela 20001100008554 27.07.2024 Kalol	All that part and parcel of the residential property being situated at Block-E, Flat No. E-409, Siddharaj Homes, Nr. Water Tank, Railway East, Arsodiya Road, At- Kalol, Dist Gandhinagar.	Rs.9,76,523.75 as on 09.09.2025	Rs.9,62,110.71 EMD Rs.96,211.07
26.	Mr.Narayan Chindhuji Lende Mrs.Savitrabai Narayan Lende 20001100005981 27.07.2024 Kalol	All that part and parcel of the residential property being situated at Flat No. Q - 103, Galaxy Flat, Highway Road, Lunasan Road, Chhatral INA, Kalol, Gandhinagar, Gujarat 382729	Rs.4,25,655.42 as on 09.09.2025	Rs.6,37,092.95 EMD Rs.63,709.29
27.	Mr. Sabbirbhai Karimbhai Rauma Mrs. Jasminbanu Sabbirbhai Rauma 20001150002823 01.09.2024 Kadi	All that part and parcel of the residential property being situated at Survey No.229/1 Paiki, Block No.C, House No.C-202, 2nd Floor, Al Kaushar Residency, B/h Court, At-Kadi, Ta-Kadi, Dist-Mahesana-382715	Rs.11,27,119.01 as on 09.09.2025	Rs.8,50,500.00 EMD Rs.85,050.00
28.	Mr. Behraram Babulal Rajpurohit Mr. Babulal Maknaji Rajpurohit 20001030006758 28.09.2023 Palanpur	All that part and parcel of the residential property being situated at R.S No. 29/1 Plot No. 46, Ayodhya Residency Bhag 2, Tana Road Opp Shishumandir, Tana (thara), Kankrej, Banaskantha, Gujarat- 385555	Rs.13,03,202.93 as on 09.09.2025	Rs.8,12,284.20 EMD Rs.81,228.42

Last Date, Time and Place for submission of bid	For Sr. No. 1, 3, 6, 13, 19, October 28, 2025, on or before 3:00 PM at 2nd Floor,Laxmi Complex,Near ST stand,Lal baug Temple road Godhara-389001 For Sr. No. 2, 5, 10, 11, 14, 15, 16, 17 October 28, 2025, on or before 3:00 PM at Second floor,Sakar-4 Opp MJ Library,Near Ellishbridge Ahmedabad-380006 For Sr. No. 4, 7, 8, 9, 12, 18, 20, 21, 22, 23, 24, 25, 26, 27, 28 October 28, 2025, on or before 3:00 PM at First Floor,Navjivan Bazar,Above HDFC Bank, Navjivan Mill compound, Kalol-382721
Property Inspection Date & Time Name of Contact Person with No.	For Sr. No. 1, 3, 6, 13, 19, October 24, 2025, From 11:00 AM to 1:00 PM, Deepak Garge- 9825503199, For Sr. No. 2, 5, 10, 11, 14, 15, 16, 17 October 24, 2025, From 11:00 AM to 1:00 PM, Redrik Gohil- 7600030258, For Sr. No. 4, 7, 8, 9, 12, 18, 20, 21, 22, 23, 24, 25, 26, 27, 28 October 24, 2025, From 11:00 AM to 1:00 PM, Pragnesh Nayak- 8200548367
Date and Time of E-Auction	October 30, 2025, From 11:00 AM to 12:00 Noon

In the serial no. 15 above the third party filed the SA no. 211/2023 before the DRT-Ahmedabad against the bank and others, however there is no stay granted by DRT. The borrower had sold the property to the third party, the bank is having first charge over the property. In the serial no. 16 above the borrower had sold the property to the third party, the bank is having first charge over the property.

Other Terms and conditions:

1. The aforesaid properties are being sold with no encumbrances as far known to the Bank. The Authorized Officer/bank shall not remain liable for any third party claims/rights/dues/litigations. The intending bidder should make their own independent inquiries regarding any encumbrances. For detailed terms and conditions of the sale please refer the link https://bandhanbank.com/properties-for-sale provided in Bandhan Bank's website.
2. The aforesaid properties will be sold by Tender cum-e-auction through M/s. e-Procurement Technologies Ltd. (Auction Tiger) under the supervision of the Bank. Auction/bidding shall be only through "Online Electronic Bidding" through the website https://sarfaesi.auctiontiger.net/EPROC/. with Property ID 344117, 344121, 344119, 344101, 344077, 344118, 344102, 344082, 344087, 344065, 344069, 344081, 344093, 344110, 346407, 346408, 346409, 346424, 346428, 346437, 346438, 346440, 346441, 346442, 346443, 346444, 346448, 346413, Contact Person Mr. Maulik Shrimali: Contact No.9173528727. The bidders are advised to go through the website for detailed terms before taking part in the e-auction sale proceedings.
3. Earnest Money Deposit (EMD) amount of 10% of the Reserve Price to be deposited by way of Demand Draft / Pay Order in favour of Bandhan Bank Ltd. payable at Par in all branches before the date of auction.
4. The intending bidder shall submit bid to the Authorized Officer at the concerned location mentioned above along with EMD amount before the date of auction and self - attested KYC documents with Bid Form. The sealed envelope cover should be super-scribed with "Bid Form and EMD for e-auction with Property ID".
5. Auction would commence at Reserve Price as mentioned above. Bidders shall improve their offers in multiples of Rs. 10,000/- and will remain extended/valid for fifteen minutes for each bid.
6. The bidder who submits the highest bid (above the Reserve Price) on closure of Online auction shall be declared as successful bidder. Sale shall be confirmed in favour of the successful bidder subject to payment of 25% of sale price including EMD amount on same day of auction and balance within 15 days.
7. The sale will be subject to confirmation by Bandhan Bank Limited.
8. The sale will be subject to the Terms and Conditions of this Notice and Tender Document. Authorized Officer has absolute right to accept or reject any bid or modify the Terms and Conditions of the sale or adjourn /extend/postpone the sale/e-auction without assigning any reason thereof.
9. In case of any dispute the English version shall prevail.

Date: October 15, 2025
Place: Gujarat

Authorised Officer
Bandhan Bank Limited

AAVAS FINANCIERS LIMITED

(CIN:L65922RJ2011PLCO34297) **Regd. & Corp. Office: 201-202, 2nd Floor, South End Square, Mansarovar Industrial Area, Jaipur. 302020**

SAPNE AAPKE, SAATH HAMAARA

POSSESSION NOTICE

Whereas, The undersigned being the Authorised Officer of **AAVAS FINANCIERS LIMITED** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred upon me under section 13(12) read with Rule 9 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice calling upon the borrowers mentioned herein below to repay the amount mentioned in the respective notice within 60 days from the date of receipt of the said notice. The borrowers having failed to repay the amount, undersigned has taken possession of the properties described herein below in exercise of powers conferred on me under Section 13(4) of the said Act read with Rule 9 of the said rules on the dates mentioned as below.
The borrower andGuarantor in particular and the public in general is hereby cautioned not to deal with the properties and any dealings with the property will be subject to the charge of the **AAVAS FINANCIERS LIMITED** for an amount mentioned as below and further interest thereon.

Name of the Borrower	Date & Amount of Demand Notice	Description of Property	Date & Type of Possession
PRATIBHABEN JAYENDRABHAI JOSHI, JAYENDRABHAI HARESHBHAI JOSHI GUARANTOR : PARESH BHAGVANJIBHAI BHUVA (A/C NO.) LNRAK00718-190095993	12 MAY 25 Rs. 858586/- 8 MAY 25	RESIDENTIAL PROPERTY SITUATED AT GONDAL REVENUE SURVEY NO. 389/2 P1 P1, & 389/3 P4 P1 SUB PLOT NO-32+33/1 PLOT NO-32 & 33 VRUNDAVAN-5 NR. AJANTA NAGAR ,OFF JETPUR ROAD, DIST. RAJKOT, GONDAL-360311 , GUJARAT **ADMEASURING 62.81 SQ. MTR**	PHYSICAL POSSESSION TAKEN ON 11 OCT 25
ASHOKBHAI GHOHABHAI MAKVANA, MAKVANA BHARTIBEN ASHOKBHAI (A/C NO.) 241208204042496	12 MAY 25 Rs. 692152/- 8 MAY 25	MILKAT NO.627(616) MILKAT NO.627(616) GOR FALI GF GOR FALI NEAR MASJID GOPANATH ROAD NEAR MASJID PAVTHI, TALUK, TALAJA DIST-BHAVNAGAR,GUJARAT (IN)- 364140 / **ADMEASURING 104.55 SQ MTR**	PHYSICAL POSSESSION TAKEN ON 12 OCT 25

Place : Gujarat **Date: 15-10-2025** **Authorised Officer Aavas Financiers Limited**

BAJAJ ALLIANZ LIFE INSURANCE COMPANY LIMITED

Regd. Office :
Bajaj Allianz House, Airport Road, Yerwada, Pune - 411006
Tel.: 020 66026777

PUBLIC NOTICE

Notice is hereby given that the office of Bajaj Life Insurance Limited Company located at Complex A Katira Shopping Complex, RTO Relocation Site, Bhuj, Gujarat - 370001 will be shifted to its new address at Bajaj Life Insurance Limited Company, Office No. 201-202, Second Floor, The Address, North block, Ashapura Park, Mundra road, Bhuj, Kutch - 370001 with effect from 31-12-2025.

earc ENCORE ASSET RECONSTRUCTION COMPANY PRIVATE LIMITED (ENCORE ARC)

5TH FLOOR, PLOT NO. 137, SECTOR 44, GURUGRAM – 122 002, HARYANA

E-AUCTION SALE NOTICE

E-Auction Sale Notice for sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.
Notice is hereby given to the public in general and in particular to the Borrower/Co-Borrower/Mortgator that the below described immovable property mortgaged/charged to the to Aditya Birla Finance Limited ("ABFL") to secure the outstanding dues in the loan account since assigned to Encore Asset Reconstruction Company Private Limited, acting in its capacity as the trustee of EARC-BANK-032- Trust ("Secured Creditor"), the physical possession of which has been taken by the Authorised Officer of the ABFL, will be sold along with all known and unknown encumbrances on **"AS IS WHERE IS", "AS IS WHAT IS", and "WHATEVER THERE IS"** basis on **18.11.2025** for recovery of Rs. 66,87,984/- (Rupees Sixty Six Lakh Eighty Seven Thousand Nine Hundred Eighty Four Only) outstanding as on 31.10.2024, and further interest at contractual rate till recovery and other costs, charges etctogether with future interest, charges and costs thereon from 01.11.2024 till realization, from **M/s. Mamta Selection (Borrower)** (Through proprietor Mr. Wadhwani Kishore S.) Mr. Wadhwani Kishore S (Co- Borrower, Ms. Kamlaben Shyamlal Wadhwani (Co-Borrower). The description of the property, Reserve Price (RP) for the secured asset & the Earnest Money Deposit (EMD) is be as under:

Description of the Immovable Secured Asset	Reserve Price	EMD (In Rs.)
build-up property situated at Unit No. 47/1, New G Ward, Opp. Ganga Nagar Society, Kubernagar, Ahmedabad-382475 (in respect of Room No. 47/1, forming part fo C.S. No. 2204, of Mouje- Sardarnagar, Dist.- Ahmedabad-342001, bounded by:- On the North: Margin, On the South: CTS 2212, On the East: CTS 2203, On the West: CTS 2205 Owned by Kamlaben Shyamlal Wadhwani	Rs. 29,00,000/-	Rs. 2,90,000/-

In case the e-auction date is declared public holiday then the date will be automatically extended to very next working day.
For detailed terms & conditions please refer to the link provided in the secured creditor's website i.e., http://www.encorearc.com/
For any clarification/information, interested parties may contact to the Authorised Officer of the Secured Creditor Mr. Virendra Ghanwat- 7045728788 or email at virendra.ghanwat@encorearc.com

Date: 11.10.2025 **Sd/- Authorised Officer**
Place: Mumbai **Encore Asset Reconstruction Company Pvt. Ltd.**

TATA CAPITAL HOUSING FINANCE LIMITED

Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai-400013
CIN No.: U67190MH2008PLC187552

POSSESSION NOTICE (FOR IMMOVABLE PROPERTIES)

(As per Appendix IV read with Rule 8(1) of the Security Interest Enforcement Rules, 2002)

Whereas, the undersigned being the Authorized Officer of the TATA Capital Housing Finance Limited., under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice calling upon the Borrowers to repay the amount mentioned in the notice within 60 days from the date of the said notice.
The borrower, having failed to repay the amount, notice is hereby given to the borrower, in particular and the public, in general, that **the undersigned has takes Physical Possession of the property described herein view of order passed by below mentioned courts, in below mentioned Case No through the Court Commissioner and the said Court Commissioner handed over the physical Physical Possession to the undersigned Authorised Officer.**
The borrower, in particular, and the public in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **TATA Capital Housing Finance Limited,** for an amount referred to below along with interest thereon and penal interest, charges, costs etc. From the date of demand notice.
The borrower's attention is invited to provisions of sub- section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Loan Account No.	Name of Obligor(s)/ Legal Heir(s)/Legal Representative(s)	Amount As Per Demand Notice	Possession Date	Order Dt. CC No.
9505139	Narsingh Joshi/Sunita Narsingh Joshi	Rs.7,69,539/- as on 19-01-2025	11-Oct-25	CRMA J/161/2025 Additional Chief Judicial Magistrate, Viramgam

Description of the Secured Assets / Immovable Properties / Mortgaged Properties:- "All the rights piece & parcel of Immovable property bearing Flat No.204 having super built-up area of 972 square feet i.e. 90.30 square meters located on 2nd floor of Block-18D constructed on land bearing revenue SURVEY NO. 1017/A of moje Sachana, Taluka Viramgam, in the Registration Sub District Viramgam and District Ahmedabad in the project known as **"AAGAM 99 RESIDENCY"** PHASE-II together with undivided proportionate share admeasuring 62.71 square yards i.e. 52.44 square meters in all that non agricultural land admeasuring 28025 square meters bearing revenue survey no.1017/A admeasuring 6880 square meters and survey no.1017/B admeasuring 10624 square meters and survey no.1017/C admeasuring 10521 square meters situate lying and being at Moje Sachana, Taluka Viramgam, in the Registration **Sub District Viramgam and District Ahmedabad** along with rights to use the common amenities and facilities in the said Project developed on the Larger Land. **Bounded as Follows: - On or towards East :** Road, **On or towards West :** Flat NO. 18D-203, **On or towards North :** Road and Block 18C, **On or towards South :** Flat NO. 18D-201."

TCHHF0274000100187581 & TCHIN0274000100188738 & TCHIN0274000100209150 & TCHHL0274000100207432 & TCHHF0274000100215893	Omprakash Sharma/Pooja Omprakash Sharma	Rs. 37,89,016 & Rs. 1,30,690 & Rs. 1,28,476 & Rs. 27,45,412 & Rs. 8,18,858 as on 05-06-2025	12-Oct-25	CRMA J/7170/2025 Chief Judicial Magistrate, Vadodara

Description of the Secured Assets / Immovable Properties / Mortgaged Properties:- "All the piece and parcel of An immovable Residential Property bearing Plot No. A-254, area admeasuring 595.00 Sq. Fts. (55.28 Sq. Mtrs.) and undivided share of land area admeasuring 327.16 Sq. Fts. (30.39 Sq. Mtrs.), total area admeasuring 922.16 Sq. Fts. (85.67 Sq. Mtrs.), Ground Floor Built up area admeasuring 33.44 Sq. Mtrs., First Floor Built up area admeasuring 40.26 Sq. Mtrs., Stair Cabin Built up area admeasuring 6.64 Sq. Mtrs., Constructed in Society known as "ANANTA SHUBH LABH" situated at Old Revenue Survey No. 295, Block No. 215/A, 215/B, 215/C Paiki Block No. 215/C land area admeasuring 9-11-07 Hec.- Are-Sq. Mtrs., After Block Partition, Block 215/C Paiki 1, Block No. 215/C Paiki 2, Block No. 215/C Paiki 3, Paiki Block No. 215/C Paiki 1 land area admeasuring 3-21-57 Hec-Are-Sq.Mtrs. i.e. 32,157 Sq. Mtrs. (3,46,138 Sq. Fts.), at **Moje. Khatamba, Registration Sub - District Vadodara, District - Vadodara. Bounded As Follow:- East:-** Plot No. A-255, **West:-** Plot No. A-253, **North:-** Plot no. A-200 & A-201, **South:-** Society's Internal Road.

DATE: 14.10.2025 **Sd/-, Authorised Officer**
PLACE : Gujarat **For TATA CAPITAL HOUSING FINANCE LIMITED**

Ujjivan Small Finance Bank

Registered Office: Grape Garden, No.27, 3rd "A" Cross, 18th Main, 6th Block, Koramangala, Bengaluru- 560095, Karnataka.
Regional Office : 7th Floor, Almonte IT Park, Sr.No. 8, Kharadi-Mundhwa Bypass, Village Kharadi, Pune - 411014.

POSSESSION NOTICE

WHEREAS, the Authorised officer of Ujjivan Small Finance Bank, under the Securitisation and Reconstruction of Financial Assets And Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules 2002 issued demand notices to the borrower(s) / Co-borrower(s) calling upon the borrowers to repay the amount mentioned against the respective names together with interest thereon at the applicable rates as mentioned in the said notices within 60 days from the date of receipt of the said notices, along with future interest as applicable, incidental expenses, costs, charges etc incurred till the date of payment and/ or realisation.

Sl. No	Loan No	Name of Borrower/ Co-Borrower / Guarantor/ Mortgagor	13(2) Notice Date / Outstanding Due (in Rs.)	Date & Type of Possession
1	45182 101300 00139	**1) Shah Vanitaben, 2) Harshadkumar Shah,** both are reisiding at 211/44, Parsi Chawl, Shahibag, Near Girdharnagar, Ahmedabad, Gujarat-380004 and **also at** K-214-4, Parsi Chawl, Shahibag, Near Girdharnagar, Ahmed-abad, Gujarat-380004. 2) **also at** Sunny Sewing Machine Dealers, Shop No. B/46, Yogi Complex, Navjivan Mill Road, Kalol, Gujarat-382721	18.06.2025 / Rs. 16,46,467.79 as on 28.05.2025	10.10.2025 / Symbolic Possession
	Description of the Immovable Property : All that piece and parcel of the property bearing Tenement No. 1022/2/47, area admeasuring about 22.5 Sq. Mtrs., i.e., 242 Sq. fts., land area, Ground floor property admeasuring about 75.22 Sq. Mtrs., i.e., 810 Sq. Fts., area constructed on land bearing City Survey No. 3186 Paiki, situated in the Village- Kalol (Kalol-1), Taluka- Kalol, District- Gandhinagar in the District of Kalol and Registration Sub-District of Kalol, Gujarat. Property bounded as under; East: Internal Road, West: City Mall, North: Margin Space & Road, South: Other Property , owned by Vanitaben Shah & Harshadkumar Shah			
2	44792 10030 000048	**1) Bharatbhai Manjibhai Senma,** 56, Hedua Rajgar, Near Panchayat Office, Mehsana, Gujarat - 384001 and **also at** Laxmi Chemicals, Plot No. - 264, GIDC - 2, Dediyasan, Modhera Road, Mehsana, Gujarat - 384002. **2) Pravina-ben Bharatbhai Senma,** 127, Harijan Was, Heduva Rajgar, Ta. Mehesana, Dist. Mehsana - 384001. **3) Manjibhai Maganbhai Senama,** 2-32-K, Heduva Rajgar, Ta. Mahesana, Dist. Mahesana - 384001.	24.07.2025 / Rs. 4,09,343.66 as on 16.07.2025	13.10.2025 / Symbolic Possession
	Description of the Immovable Property : All that piece and parcel of the land residential bearing at Heduva Rajgar, Gram Panchayat Property No. 56, Assessment Serial No. 57 (Gamtham) Admeasuring 300 sq. ft., along with construction thereon, situated at Mouje Heduva Rajgar Ta. & Dist. Mehsana. Bounded As - North: Property of Revabhai Maganbhai Senma, South: Property of Kanchanben Rameshji Thakor, East: Property of Himatbhai Ramjibhai Chavda, West: Patelvadi. Property Owned by Manjibhai Maganbhai Senma			
3	44792 10030 000018	**1) Laxmanabhai Ravat, 2) Rajeshkumar Ravat, 4) Shardaben Ravat,** Senma Vas, Near Mandir, Davada, Mahesana, Gujarat - 384120 **3) Ramanbhai Ravat,** 244, Bhangi Senma Parmar Vas Devada Mahesana Gujarat - 384120	18.06.2025 / Rs. 2,89,104.12 as on 16.06.2025	13.10.2025 / Symbolic Possession
	Description of the Immovable Property : All that piece and parcel of the land residential bearing at Davada, Gram Panchayat property no. 275, Assessment serial no. 277, "Ambedkar Aavas" (Gamthan) admeasuring 525 sq. ft. Ta. & Dist. Mehsana. Bounded as: North - Property of Prahladbhai Chhanabhai Senma, South - Road, East - Road, West - Property of Bharatbhai Kantibhai Parmar			

Whereas the Borrower's / Co-Borrower's / Guarantor's/ Mortgagors, mentioned herein above have failed to repay the amounts due, notice is hereby given to the Borrower's mentioned herein above in particular and to the Public in general that the authorised officer of Ujjivan Small Finance Bank has taken possession of the properties / secured assets described herein above in exercise of powers conferred on him under Section 13(4) of the said act read with Rule 8 of the said rules on the dates mentioned above. The Borrower's and Co-Borrower's / Mortgagor's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The Borrower's/Co-Borrower's / Guarantor's / Mortgagors mentioned herein above in particular and the Public in general are hereby cautioned not to deal with the aforesaid properties/Secured Assets and any dealings with the said properties/ Secured assets will be subject to the charge of Ujjivan Small Finance Bank.

Place: Kalol & Mehsana **Sd/- Authorised Officer,**
Date: 10.10.2025 & 13.10.2025 **Ujjivan Small Finance Bank**

बैंक ऑफ़ बड़ौदा Bank of Baroda

Highway Road Branch Chhatral, AG Complex, Plot No. 3302/2, Phase-4, Dhanot Patiya, Nr. Marutinandan Hotel, Highway Road, Chhatral, Gujarat-382729. Web : www.bankofbaroda.com

PUBLIC NOTICE

This is to inform the general public that Bank of Baroda Highway Road, Chhatral branch intends to accept the undermentioned property standing in the name of **(1) Sunilkumar Shankarlal Patel, (2) Bharatkumar Manilal Patel, (3) Dashrathbhai Parshottambhai Patel** and **(4)Dhirajkumar Shivrambhai Patel** as a security for a loan/credit facility requested by one of its customers.
In case anyone has got any right title / interest / claims over the undermentioned property, they are advised to approach the Bank within 10 days along with necessary proof to substantiate their claim.
If no response is received within 10 days, it is presumed that the property is free of any charge/ claim / encumbrance and Bank shall proceed with the mortgage.

DESCRIPTION OF IMMOVABLE PROPERTY

NA Land along with construction thereon located at New R.S. No. 1112 (Old R.S. No. 210), Khata No. 1119 , Ghumasan Dharpura Road, At Ghumasan, Tal. Kadi, Dist. Mehsana. Jointly owned by Mr. Sunilkumar Shankarlal Patel, Mr. Bharatkumar Manilal Patel, Mr. Dashrathbhai Parshottambhai Patel and Mr. Dhirajkumar Shivrambhai Patel and currently leased to Cohesion Biotech Private Limited and the same is bounded by as per Site. North : Survey No. 1112/001; South : Naliya Road; East : Naliya Road; West : Main Road.

Date : 14.10.2025 Place : Gandhinagar Authorised Officer, Bank of Baroda

IDFC FIRST Bank Limited

(erstwhile Capital First Limited and amalgamated with IDFC Bank Limited)
CIN : L65110TN2014PLC097792
Registered Office: KRM Towers, 8th Floor, Harrington Road, Chetpet, Chennai-600031. TEL: +91 44 4564 4000 | FAX: +91 44 4564 4022.

APPENDIX IV [Rule 8(1)] POSSESSION NOTICE (For immovable property)

Whereas the undersigned being the Authorised Officer of the **IDFC FIRST Bank Limited (erstwhile Capital First Limited and amalgamated with IDFC Bank Limited)** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **11.06.2025** calling upon the borrower, co-borrowers and guarantors **1. GAURISHANKAR PANDEY, 2. MANDVI GAURISHANKAR,** to repay the amount mentioned in the notice being **INR 7,67,128.33/- (Rupees Seven Lac Sixty Seven Thousand One Hundred Twenty Eight And Thirty Three Paisa Only)** as on **11.06.2025** within 60 days from the date of receipt of the said Demand notice.
The borrowers having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him under sub - section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this **08th day of OCT 2025.**
The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of THE IDFC FIRST Bank Limited (erstwhile Capital First Limited and amalgamated with IDFC Bank Limited) for an amount of **INR 7,67,128.33/- (Rupees Seven Lac Sixty Seven Thousand One Hundred Twenty Eight And Thirty Three Paisa Only)** and interest thereon.
The borrower's attention is invited to provisions of sub - Section (8) Of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of the Immovable properties.

All That Piece And Parcel Of Immovable Property, Bearing Plot No. 54 Admeasuring 40.15 Sq. Mtrs., Along With 21.63 Sq. Mts. Undivided Share In The Land Of Road & C.o.p. In "green Park Part-2", Situate At Revenue Survey No. 499, Old Block No. 23, Re-survey New Block No. 25 & Revenue Survey No. 500/1 & 500/2, Old Block No. 24, Re-survey New Block No. 26 & Revenue Survey No. 501 & 502, Old Block No. 28, Re-survey New Block No. 30 Of Moje: Village: Haldharu, Ta: Kamrej, Dist: Surat, Gujarat-394310 And **Bounded As : East :** Plot No.65 **West :** Society Road **North :** Plot No. 55 **South :** Plot No.53

Sd/-
Authorised Officer
Date : **08-10-2025** **IDFC FIRST Bank Limited**
Place : **GUJARAT** **(erstwhile Capital First Limited and**
Loan Account No : **18191382** **amalgamated with IDFC Bank Limited)**

बैंक ऑफ़ इंडिया Bank of India BOI

LAKHAJIRAJ ROAD BRANCH :
Sir Lakahjiraj Road, Rajkot
Tel. No. : 0281 - 2227624, 2231749

[See Rule 8(1)] Possession Notice

Whereas the undersigned being the Authorised Officer of the **Bank of India** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security interest (Enforcement) Rules,2002 issued a Demand Notice Dated **31.07.2025** calling upon the **M/s Sky Steel (Proprietorship Firm), Mrs. Ranjanben Mukeshbhai Delvadiya (Proprietor) and Mr. Mukeshbhai Keshavbhai Delvadiya (Guarantor)** to repay the amount mentioned in the notice being **Rs. 41,92,562.38/- (Rupees Forty One Thousand Ninety Two Thousand Five Hundred Sixty Two and Paisa Thirty Eight)** plus interest from 31.07.2025 within 60 days from the date of the receipt of the said notice.
M/s Sky steel (Proprietorship firm), Mrs. Ranjanben Mukeshbhai Delvadiya (Proprietor) and Mr. Mukeshbhai Keshavbhai Delvadiya (Guarantor) having failed to repay the amount, notice is hereby given to the Borrower and the Public in general that the undersigned has taken **Possession** of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest Enforcement) Rules, 2002 on this **08 th day of October 2025 of the year.**
The outstanding amount in the account as on date is **Rs. 41,92,562.38** plus interest from 31.07.2025.
The Borrower in particular and the Public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Bank of India, Lakhajiraj Road Branch** for an amount **Rs. 41,92,562.38** and interest thereon.
The Borrower's attention is invited to provisions of Sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of the Movable and Immovable Property

All that Piece and Parcel of Immovable Property Comprising of Industrial Shed constructed on N.A. Land Area Admeasuring about 210-0 Sq.Mt. of Sub Plot No. 7-A/1 of Sub Plot No. 7-A of Plot No. 7 of the area known as "Vrundavan Industrial-3" lying and situated at Revenue Survey No. 289 (Old R.S. No. 92 paiki 15 paiki1) of Village Pipalana of Taluka Kotda-Sangani of District Rajkot, Gujarat - 360 024 which is in the name of **Mr. Mukeshbhai Keshavbhai Delvadiya and the same is Bounded from the Four Sides as follows : Boundaries of the Property : On or Towards North :** Sub Plot No. 7-A/2, **On or Towards South :** Sub Plot No. 8-A, **On or Towards East :** 18-00 Meters Wide Road, **On or Towards West :** Sub Plot No. 7-B

Date : 08.10.2025, **Sd/- Chief Manager & Authorized Officer,**
Place : Rajkot **Bank of India**

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF HONEST DERIVATIVES PRIVATE LIMITED

RELEVANT PARTICULARS

Sl.No.	PARTICULARS	DETAILS
1.	Name of the corporate debtor	**Honest Derivatives Private Limited**
2.	Date of incorporation of corporate debtor	5th July, 2007
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of the Corporate Debtor	CIN: U93000GJ2007PTC051271
5.	Address of the registered office and principal office (if any) of the Corporate Debtor	Registered Office: E-43, Second Floor, Sumel Business Park near New Cloth Market, Outside Raipur Gate, Ahmedabad, Gujarat, India-380002
6.	Date of closure of Insolvency Resolution Process	10.10.2025 (Received Order copy on 13.10.2025)
7.	Liquidation commencement date of corporate debtor	10.10.2025
8.	Name and registration number of the insolvency professionalacting as liquidator	Mr. Akhil Ahuja Registration No: IBBI/IPA-001/IP-P-02072/2020-2021/13213
9	Address and e-mail of the liquidator, as registered with the Board	Address: Floor No. 8, Flat No. 803, Chandak Cornerstone, David S Barretto Road, Worli, Mumbai, Maharashtra -400018 Email Id: - caakhilahuja@gmail.com
10	Address and e-mail to be used for correspondence with the liquidator	Communication Address: **Mavent Restructuring Services LLP** S-376, Panchshila Park, Panchsheel Enclave, South Delhi, New Delhi- 110017 Email Id: liq.honestderivative@gmail.com
11	Last date for submissionof claims	12.11.2025

Notice is hereby given that the National Company Law Tribunal Ahmedabad Division Bench, Court-I has ordered the commencement of liquidation of the Honest Derivatives Private Limited on 10.10.2025. Liquidator received the copy of order on 13.10.2025.
The stakeholders of Honest Derivatives Private Limited are hereby called upon to submit their claims with proof on or before 12.11.2025 to the liquidator at the address mentioned against item No.10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.
Submission of false or misleading proof of claims shall attract penalties.
In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Sd/-
Akhil Ahuja
**

यूनियन बैंक ऑफ इंडिया Union Bank of India

भारत सरकार का उपक्रम A Government of India Undertaking

Mumbai-Colaba Branch, Doulatram Mansion, 6 Kithridge Road, Colaba, Mumbai, Maharashtra- 400005 **Email:** ubin0901687@unionbankofindia.bank.in

Appendix IV POSSESSION NOTICE [Rule-8 (1)] (For Immovable Property)

Whereas The undersigned being the **Authorised Officer** of **Union Bank of India,** COLABA-MUMBAI Branch (Branch address: DOULATRAM MANSION, 6 KITHRIDGE ROAD, COLABA, MUMBAI, MAHARASHTRA- 400005) under the Securitisation and Reconstruction of Financial Assets and Enforcement Security Interest (Second) Act, 2002 (Act No. 54 of 2002)and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **29.11.2024** calling upon the borrowers **Mr. Mohd Jameel Qureshi and Rukhsana Qureshi** to repay the amount mentioned in the notice being **Rs. 6,02,318.54 (Six Lakh Two Thousand Three Hundred Eighteen and Fifty Four Paise only)** within 60 days from the date of receipt of the said notice.

The Borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with rule 8 of the said rules on this **10th day of the October year 2025.**

The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Union Bank Of India, Colaba Branch** for an amount of **Rs. 6,02,318.54 (Six Lakh Two Thousand Three Hundred Eighteen and Fifty Four Paise only)** and interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13of the Act, in respect of time available to the borrower to redeem the secured assets.

DESCRIPTION OF IMMOVABLE PROPERTY:

All that part of the property consisting of Flat. No. 202, 2nd Floor, Building No. 2, N.G. View Co-operative Housing Society Limited constructed on the pieces and parcels of land together with the building/ structure standing there on bearing old Sy. No. 490, 529 Hissa No. 14,17 situate lying and being at village Bhayander Taluka and District Thane within the registration district and Sub District of Thane and within the Jurisdiction of Mira Bhayander Municipal corporation. Bounded : On The **North By:** Building No. 2, On The **South By:** Building No. 1, On The **East By:** Open Space, On The **West By:** Internal Garden

Date: 10.10.2025
Place : Colaba, Mumbai

Sd/-
Authorised Officer
Union Bank of India

G G ENGINEERING LIMITED

CIN - L28900MH2006PLC159174
Registered office: 203,2nd Floor, Shivam Chambers Coop Soc Ltd. S.V Road,Goregaon West, Near Sahara Apartment, Mumbai - 400104
Corporate Office- Office No. 306, 3rd Floor, Shivam House Karam Pura, Commercial Complex, Opposite Milan Cinema, New Delhi-110015
Website: www.ggengg.in, **Email:** info@ggelimited.com

UN-AUDITED CONSOLIDATED & STANDALONE FINANCIAL RESULTS FOR THE QUARTER ENDED 30TH SEPTEMBER. 2025

FIGURES IN LAKHS EXCEPT SHARE DATA

Sr. No.	Particulars	Three Months Ended			Six Months Ended		Year Ended
		30-Sep-25	30-Jun-25	30-Sep-24	30-Sep-25	30-Sep-24	31-Mar-25
		Unaudited	Unaudited	Unaudited	Unaudited	Unaudited	Audited
1	Total Income	4,371.08	6,843.92	3,679.58	11,215.01	10,031.26	18,255.30
2	Total Expenses	4,295.84	6,651.70	2,267.99	10,947.54	8,796.61	17,101.41
3	Profit Before Exceptional Items and Tax	-	-	-	-	-	-
4	Exceptional Items	-	-	-	-	-	-
5	Share in profit (Loss) in Associate Company	-	-	-	-	-	-
6	Profit/ (Loss) Before Tax	75.24	192.22	1,411.58	267.46	1,234.64	1,153.89
7	Total Tax Expense	103.19	-12.18	269.67	91.01	310.76	385.69
8	Net Profit/(Loss) from continuing operations	-	-	-	-	-	-
9	Profit/(loss) for the period	-	-	-	-	-	-
10	Total Other Comprehensive Income						
11	Total comprehensive income (Comprising Profit (Loss) and Other Comprehensive Income for the period)	(27.94)	204.40	1,141.92	176.46	923.88	768.20
12	Paid up Equity Share Capital (Face Value Rs.1 each)	15,844.99	15,844.99	15,844.99	15,844.99	15,844.99	15,844.99
13	Reserve excluding Revaluation Reserves						7,204.63
14	Earning per Equity Share:						
	Equity shares of par value Rs 1 each						
	Basic	0.00	0.01	0.07	0.01	0.06	0.05
	Diluted	0.00	0.01	0.07	0.01	0.06	0.05

Notes:

1 The Consolidated financial results of the company have been prepared in accordance with Ind AS prescribed under Section 133 of the Companies Act 2013 (the Act) read with the relevant rules thereunder and in terms of Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations 2015.

2 The above Quarter and half year ended results have been reviewed by the Audit Committee and approved by the Board of Directors at their meeting held on October 13, 2025. The Statutory auditors have carried out a Limited Review Reportof the results for the quarter and half year ended September 30 2025.

For G G Engineering Limited
Sd/-
Atul Sharma
Managing Director
DIN:08290588

Place: New Delhi
Date: 13.10.2025

TATA POWER

The Tata Power Company Limited
Registered Office : Bombay House, 24, Homi Mody Street, Mumbai- 400 001
Tel- 91 22 66658282 Fax: 91 22 6665 8801
CIN : L28920MH1919PLC000567
Email : tatapower@tatapower.com
Website: www.tatapower.com

NOTICE

We wish to inform our dear consumers that the consumer rights statement is available at our billing centres free of cost for a copy and the same is also available on the Tata Power website: **www.tatapower.com** in downloadable format **(regulations >> License Area Mumbai >> Consumer Rights Statement).** This notice is issued in compliance with the MERC's directive

The Tata Power Company Limited

CLASSIFIEDS

PERSONAL

THANKS GIVING

HOLY Spirit Thou who makes me See Everything and Shows me the way to Reach My Ideals, you who gives me the Divine Gift to forgive and forget the Wrongs that is done unto me and who is in all instances of my life with me I in this short Dialogue want to thank you for everything and confirm once more that I do not want to be Separated from you, no matter how great the, material desire may be I want to Be with you and my loved ones in your perpetual glory forever Amen – ZDS

0070994004-1

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF HONEST DERIVATIVES PRIVATE LIMITED

RELEVANT PARTICULARS

Sl.No.	PARTICULARS	DETAILS
1.	Name of the corporate debtor	**Honest Derivatives Private Limited**
2.	Date of incorporationof corporate debtor	5th July, 2007
3.	Authority under which corporate debtor is incorporated /registered	Registrar of Companies, Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of the Corporate Debtor	CIN: U93000GJ2007PTC051271
5.	Address of the registered office and principal office (if any) of the Corporate Debtor	Registered Office: E-43, Second Floor, Sumel Business Park near New Cloth Market, Outside Raipur Gate, Ahmedabad, Gujarat, India-380002
6.	Date of closure of Insolvency Resolution Process	10.10.2025 (Received Order copy on 13.10.2025)
7.	Liquidation commencement date of corporate debtor	10.10.2025
8.	Name and registration number of the insolvency professionalacting as liquidator	Mr. Akhil Ahuja Registration No: IBBI/IPA-001/IP-P-02072/2020-2021/13213
9	Address and e-mail of the liquidator, as registered with the Board	Address: Floor No. 8, Flat No. 803, Chandak Cornerstone, David S Barretto Road, Worli, Mumbai, Maharashtra -400018 Email Id: - caakhilahuja@gmail.com
10	Address and e-mail to be used for correspondence with the liquidator	Communication Address: **Mavent Restructuring Services LLP** S-376, Panchshila Park, Panchsheel Enclave, South Delhi, New Delhi- 110017 Email Id: liq.honestderivative@gmail.com
11	Last date for submission of claims	12.11.2025

Notice is hereby given that the National Company Law Tribunal Ahmedabad Division Bench, Court-I has ordered the commencement of liquidation of the Honest Derivatives Private Limited on 10.10.2025. Liquidator received the copy of order on 13.10.2025.

The stakeholders of Honest Derivatives Private Limited are hereby called upon to submit their claims with proof on or before 12.11.2025 to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Sd/-
Akhil Ahuja
Liquidator
In the matter of Honest Derivatives Private Limited
IBBI Reg. No. IBBI/IPA-001/IP-P-02072/2020-2021/13213
AFA Valid Up to: 31-12-2025
Email: liq.honestderivative@gmail.com, caakhilahuja@gmail.com
Communication Address:
Mavent Restructuring Services LLP
S-376, Panchshila Park, Panchsheel Enclave, South Delhi, New Delhi- 110017

Date: 15.10.2025
Place: Mumbai

ESAF
ESAF SMALL FINANCE BANK

REGD. OFFICE: ESAF Bhavan, Mannuthy, Thrissur- 680 651, Kerala.

POSSESSION NOTICE (rule 8(1))

Whereas the undersigned being the Authorised Officer of ESAF SMALL FINANCE BANK LTD., appointed under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act' 2002, and in exercise of powers conferred under Section 13(12) of the said Act, read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a Demand Notice u/s 13(2) on the date mentioned against each of the respective borrower/s, mortgagor/s guarantor/s to repay the amounts as mentioned against each accounts within 60 days from the date of receipt of the said notices.

The Borrowers/Mortgagors/Guarantors, having failed to repay the amount, notice is hereby given to the Borrowers/Mortgagors/ Guarantors and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on me under Section 13(4) of the said Act read with Rule 8 of the said Rules on the dates mentioned in each account.

The Borrowers/Mortgagors/Guarantors in particular and the public in general, is hereby cautioned not to deal with the property/ies andany dealings with the property/ies will be subject to the charge of the ESAF Small Finance Bank Ltd.The Borrowers'/Mortgagors'/Guarantors' attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Loan Account No. & Branch	71240000000272 Bhandara
Name & address of the Borrower/Co-Borrower/s/ Guarantor (s)	1. **Ranji Lalaji Chavhan,** S/o. Lalaji Chavhan, Ward No.4, Andhalgaon, Bhandara, Maharashtra - 441914 2. **Sujata Ranjit Chavhan,** W/o. Ranjit Chavhan, Ward No.4, Andhalgaon, Bhandara, Maharashtra - 441914
Date of Demand Notice, Outstanding Amount and possession taken date.	**Notice dated:** 09-06-2025 **Amount due:** Rs. 19,47,279.38/- (Rupees Nineteen Lakhs Forty-Seven Thousand Two Hundred Seventy-Nine and Thirty-Eight Paise only) as on 05-06-2025 and Interest accrued, future interest & Other charges. **Possession taken date:** 08.10.2025
Description of Secured Assets	**Description of the Immovable Property:** All that piece and parcel of Non- agricultural land, together with all improvements therein including building constructed and/or to be constructed, comprised in Plot No.30, total admeasuring area 1732.36 Sq.ft (161 Sq.Mtrs) with construction area 434 Sq.ft.being a part & portion of GAT No. 327/2 (old) & 327/12 (New) of Mouza Andhalgaon, bearing Old Malmatta No.1655 & New Malmatta No. 524 situated at ward No. 5, T.S.No. 8, Zone No.7 situated within the limits and jurisdiction of Gram Panchayat- Andhalgaon, Taluka-Mohadi & District-Bhandara owned by Ranjit Lalaji Chavhan vide sale 363/2013. Boundaries: **East:** By Road, **West:** By Plot No.31, **North:** By Road, **South:** By Road.

Date: 13.10.2025
Place: Bhandara

Authorized Officer
ESAF SMALL FINANCE BANK LTD.

इंडियन बैंक Indian Bank

इलाहाबाद ALLAHABAD

Kharghar Sec 2 Branch (CBS Code 1619): No. 28 to 30, Grow More Tower, Plot No. 5, Sector 2 , Kharghar, Navi Mumbai - 410210.

POSSESSION NOTICE (For Immovable Property)

Where as The undersigned being the Authorized Officer of the **Indian Bank** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 8 and 9 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 16.07.2025 calling upon the borrower **Mr. Omkar Purushottam Tathare & Mrs. Pallavi Purushottam Tathare** with our Kharghar Sec 2 Branch to repay the amount mentioned in the notice being **Rs. 26,42,833/-** (Rupees Twenty Six Lakhs Forty Two Thousand Eight Hundred Thirty Three Only) towards Home Loan & **Rs. 43,017/-** (Rupees Forty Three Thousand Seventeen Only) towards GMRA loan within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him / her under Section 13 (4) of the said Act read with Rule 8 and 9 of the said rules on this day of **09th Day of October of the year 2025**.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Indian Bank for an amount of **Rs. 26,42,833/-** (Rupees Twenty Six Lakhs Forty Two Thousand Eight Hundred Thirty Three Only) towards Home Loan & **Rs. 43,017/-** (Rupees Forty Three Thousand Seventeen Only) towards GMRA loan and interest thereon.

"We draw attention to the provisions of Section 13(8) of the SARFAESI Act and the Rules framed there under which deals with your rights of redemption over the securities"

DESCRIPTION OF THE IMMOVABLE PROPERTY

All that part and parcel of the property consisting of Flat No. 301, 3rd Floor, Omkar Residency, Near Gokuldham CHS, Hissa No. 42/A, Mouje, Palidevad, Shilottar, Raichur Tal, Panvel, Navi Mumbai, Maharashtra - 410206 admeasuring 524 sq. ft. (builtup area) and 388 sq. ft. (Carpet Area) belonging to Mr. Omkar Purushottam Tathare & Mrs. Pallavi Purushottam Tathare within the Registration District and sub-district of Raigad, **Bounded by:- On the North by:** Staircase, **On the South by:** Flat 302, **On the East by:** Open Space, **On the West by:** Flat No. 306

Date: 09.10.2025

Sd/-
Authorized Officer, Indian Bank

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P.) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

यूको बैंक (भारत सरकार का उपक्रम) UCO BANK (A Govt. of India Undertaking)

सम्मान आपके विश्वास का Honours Your Trust

ZONAL OFFICE, UCO BANK BUILDING, 1ST FLOOR, # 359, DR DADABHAI NAOROJI ROAD, MUMBAI - 400001.Tel. No.: 022-4054302/401 E-mail:- zo.mumbai@ucobank.co.in

PUBLIC NOTICE IN NEWSPAPER FOR BREAK OPENING OF LOCKERS

S No	Name	Locker Number	Overdue Amount	Branch Name	Address
1	Neeta Jaywant Rawte	AB006	Rs.21430 /-	Dadar(0692)	3,Om Geeta Nivas,229 L.J.Rd Mahim Mumbai Mh 400016
2	Ashwinkumar Madhusudan Paralkar	BA124	Rs.14630 /-	Dadar(0692)	Sardar Nagar, Bldg No2 Block No 28, Sion Koliwada 400037
3	Rakesh Shirji Karia	FA326	Rs. 5487 /-	Dadar(0692)	Gr Flr Rm No 9 B Wing Bhareshwar Bhavan, Vijay Manjrekar Lane Gokhale Rd Dadar Mumbai- 400028
4	Indira P Kanade	AB008	Rs. 38198 /-	Dadar(0692)	Alis Chitra Amrutkumbh Soc Chitale Path Dadar 400028
5	Harishankar Pandey	BA069	Rs. 13668 /-	Dadar(0692)	Saraf Bldg 1st Floor Gokhale Rd Dadar 400028
6	Arvindkumar Agrawal	FA290	Rs. 14197 /-	Dadar(0692)	Bhavni Shankar Rd Dadar Mumbai 400028
7	Leena Neel Jain	KB532	Rs. 32816 /-	Dadar(0692)	09, Saraswati Dham Chsl, 6th Floor Gokhale Road,Dadar Mumbai-400028
8	Tanushree S Rao	EB266	Rs. 33058 /-	Dadar(0692)	Peter Marcel Chsl, 18a New Prabhadevi Road Mumbai 400025
9	Arvind Kumar Agrawal	HB457	Rs. 29545 /-	Dadar(0692)	Uday Aprt, 5th Floor Flat No 11, V S Agashe Rd Dadar 400028
10	Francis Fernandes	DA204	Rs. 13763 /-	Dadar(0692)	14, Abdul Kadar, Manzil Dadar Mumbai 400028
11	Damayanti Das	BA055	Rs. 3540 /-	Dadar(0692)	Shashwat Bldg, B106 1st Flr Sec 18, Airoli Navi Mumbai 400065
12	Velji Gela Nisar	EB243	Rs. 19717 /-	Dadar(0692)	Forjet Hill, Janab Court, Opp Bhatia Hospital, Flat No 8 Tardeo Bombay 400036
13	Nafisa A Kagalwala	FA0413	Rs. 5487 /-	Satacruz(0061)	13/14, Ezzy Manzil, Ghia Compound, 2nd Hasnabad Lane, Santacruz West 400054
14	Prachi Mangaonkar	JB0642	Rs. 10974 /-	Satacruz(0061)	12, Dirman Society, 1st Road, Tps Vi, Santacruz West 400054
15	Romel Monterio	0F0969	Rs. 56900 /-	Satacruz(0061)	8 Aram Nagar I, Versova Road, Andheri 400061
16	Sayed Akhtar Ali	CA0152	Rs. 18675 /-	Satacruz(0061)	401/A, Dev Ashirwad,Lakshmi Park, Naya Nagar, Mira Road East-401107
17	Sharad Trivedi	GH0469	Rs. 99211 /-	Satacruz(0061)	Hari Niwas, 10 Andrews Road 400050
18	Vibha Baloni	JB0666	Rs. 45954 /-	Satacruz(0061)	14th Shalimar 20th Road Khar Mumbai
19	Yogini V Shah	LA0774	Rs. 18441 /-	Satacruz(0061)	Gayari, Flat No 2, 15th Road, Santacruz West
20	Ashin Mansukhlal Sanghvi	A-1444	Rs. 27726 /-	Chowpatty (0090)	113 Kalewar Mansion Dadyseth Road,Babulnath Mumbai -400007
21	Mr.Mansooda Usmani	A-518	Rs. 16085 /-	Chowpatty (0090)	Ajinkya Manssion,32 Pandita Ramabai Road Mumbai -400007
22	Mrs. Manjula Sharma	A-200	Rs. 13688 /-	Chowpatty (0090)	306 Dr.Deshmukh Bldg, Dr.Desmukh Lane V P Road,Mumbai-400004
23	Mrs.Kalawati H Goenka	F-1251	Rs. 45914 /-	Chowpatty (0090)	Hari Bhavan 2 Nd Floor 5th Tejpal Road Gamdevi Mumbai -400007
24	Mr.Jethabhai Patel	A-658	Rs. 8174 /-	Chowpatty (0090)	A-5 Myfair Garden Little Gibbs Roadmumbai 400006
25	Mrs.Prabhavati Mehta	A-746	Rs. 10445 /-	Chowpatty (0090)	36 Mehta House,3rd Floor,Room No.4 Mumbai 400007
26	Radha Gopal Verma	CC162	Rs.21493 /-	Matunga(0237)	138, Shri Sadguru Prasad 1st Floor S B Marg Ruparel College Matunga Road Mumbai 400016
27	Sagarmal Chunilal	CC 176	Rs.13891 /-	Matunga(0237)	101/1 Shri Sadguru Prasad Matunga West Mumbai-400016
28	Jain Mukesh Babulal	DB232	Rs.24682 /-	Matunga(0237)	Ranvir Sadan 1/119, A B Road Lalbaug Mumbai 400012
29	Khusmaben B Kansara , Chandra Darsan	AA076	Rs. 19911 /-	Kandivali East(0924)	Chandra Darsan,7th Floor,701,Ashok Nagar Rd,Kandivali East Mumbai-400101
30	Vadilal Mehta , Kulin Mehta	CA178	Rs. 14197 /-	Kandivali East(0924)	17,Rasik Kunj Nutan Apt,Ashok Chakravarti Rd,Kandivali East Mumbai-400101
31	Waman Ganpat Prabhu & Sunil Prabhu	DB218	Rs. 28251 /-	Kandivali East(0924)	604, A Wing,Gokul Heaven,Thakur Complex Kandivali East,Mumbai- 400101
32	Sulochana Gajanan Morye Manoj G Morya	DB245	Rs. 32007 /-	Kandivali East(0924)	B 5 Govind Gopal Society,Ashok Nagar Cross Rd,Kandivali East, Mumbai- 400101
33	Pallav Srivastava Rolly Srivastav	DB246	Rs. 29424 /-	Kandivali East(0924)	902, Crimson Tower, Lokhandwala, Kandivali East, Mumbai-400101
34	Mahesh Kumar R Devater & Rameswar Devtar	DB269	Rs. 51163 /-	Kandivali East(0924)	A 2 9 Bhadran Nagar, SV Road,Malad West,Mumbai-400064
35	Mahendra Gokaldas Shah & chandraben M Shah	HA517	Rs. 22613 /-	Kandivali East(0924)	S Vikram Apt,Ashok Chakravarti Road,Kandivali East,Mumbai-400101
36	Ila Dharmesh Shah and Dharmesh D Shah	EA337	Rs. 8174 /-	Kandivali East(0924)	9 2nd Floor Gurukrupa CHS Marve Road,Malad West,Mumbai-400101

In spite of service of notice demanding payment of the locker rent dues, you had failed to repay. Under the circumstances, it has been decided to break open the lockers on **15.11.2025** by Bank and thereby you are called upon to contact the Respective Branch Manager on or before **14.11.2025** during business hours to pay the arrears of locker rent and other expenses, failing which the locker will be broke open as proposed all at our risk/cost and consequences. You are also hereby informed that upon break open of locker, the contents of the locker, if any, shall be lying in the Branch at your risk, cost and consequences and bank shall not be liable or made responsible for any loss/damage to the contents of the locker. In case you fail to claim the contents of the locker within a period of 30-days from the date of this notice by paying arrears of locker rent, expenses incurred to break opening of lockers, storing of the contents of locker and other expenses, the content of the locker will be sold in public auction at your risk, costs and consequences without any further notice to you and the resultant, costs and other charges will be recovered out of auction sale proceeds.

Sd/-
Authorised Officer, Uco Bank

NOTICE

TCI EXPRESS LIMITED

L62200TG2008PLC061781
Regd. Office: Flat No. 306-307, 1-8-273, 3rd Floor, Ashoka Bhoopal Chambers
S. P. Road, Secunderabad - 500003 (Telangana)
Ph. No. 040-27840104, e-mail id: secretarial@tciexpress.in

Notice is hereby given that the Certificate(s) for the under mentioned equity shares of the company **"TCI Express Limited"** have been lost/ misplaced and the holder(s) of the said Equity shares have applied to the Company to issue duplicate share certificate(s).

Any person who has a claim in respect of the said Shares should lodge the same with the Company at its Registered Office **within 21 days** from this date else the Company will proceed to issue duplicate Certificate(s) to the aforesaid applicants without any further intimation.

Folio No.	SHAREHOLDER NAME	Certificate No.	Distincive Nos. From	NO.OF SHARES
TEL0023572	1. DHANJI SHAMJI SETHIA 2. MRS. INA DHANJI SETHIA	23572	36243550-36244314	765

Place: Mumbai
Date: 15/10/2025

Name(s) of SHAREHOLDER:
DHANJI SHAMJI SETHIA & MRS. INA DHANJI SETHIA

Waaree Renewable Technologies Limited

[CIN: L93000MH1999PLC120470]
Registered office: 504, Western Edge-1, Off Western Express Highway Borivali (E) Mumbai- 400066 **Tel:** 022 6644 4444;
Email: info@waareertl.com; **Website:** www.waareertl.com

NOTICE OF POSTAL BALLOT

Members are hereby informed that pursuant to provisions of Section 108 and Section 110 and other applicable provisions, if any, of the Companies Act, 2013 ("the Act), read together with Rule 20 and Rule 22 of the Companies (Management and Administration) Rules, 2014 ("the Rules"), Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations), Secretarial Standards issued by the Institute of Company Secretaries of India on General Meetings ("SS-2") and the relaxation and clarifications issued by Ministry of Corporate Affairs ("MCA) vide General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, 20/2020 dated May 5, 2020, 22/2020 dated June 15, 2020, 33/2020 dated September 28, 2020, 39/2020 dated December 31, 2020, 10/2021 dated June 23, 2021, 20/2021 dated December 8, 2021, 3/2022 dated May 5, 2022, 10/2022 dated December 28, 2022, 11/2022 dated December 28, 2022, 09/2023 dated September 25, 2023, 09/2024 dated September 19 2024 and General Circular No. 03/2025 dated September 22, 2025 read with other relevant circulars, if any, issued by the Ministry of Corporate Affairs ("MCA Circulars"), and pursuant to other applicable laws and regulations, the resolution(s) as set out in the Notice of Posta Ballot dated October 10, 2025 are proposed to be passed through postal ballot only through remote e-voting by the Members of the Company.

Pursuant to the MCA circulars, the Company has completed the dispatch of electronic copies of the Postal Ballot Notice along with the explanatory statement on Tuesday, October 14, 2025, through electronic mode to those Members whose email addresses are registered with the Company/depository participant(s) as on October 10, 2025 ("Cut-off Date").

The said Notice is also available on the website of the Company: www.waareertl.com, the relevant section of the website of BSE Limited ("BSE"): www.bseindia.com, website of National Stock Exchange of India Limited at www.nseindia.com and on the website of Central Depository Services (India) Ltd. ("CDSL"): www.evotingindia.com.

In accordance with the provisions of the MCA circulars, Members can vote only through e-voting process. The voting rights of the Members shall be reckoned on the basis of the equity shares of the Company held by them as on the Cut-off Date. Any person who is not a shareholder of the Company as on the Cut-off Date shall treat the Postal Ballot Notice for information purposes only.

The Company has engaged the services of Central Depository Services (India) Ltd. ("CDSL") for the purpose of providing e-voting facility to all its Members. The e-voting facility will be available during the following period:

Commencement of e-voting period	9.00 a.m. IST on Thursday, October 16, 2025
Conclusion of e-voting period	5.00 p.m. IST on Friday, November 14, 2025
Cut-off date for eligibility to vote	Friday, October 10, 2025

The e-voting facility will be disabled by CDSL immediately after 5.00 p.m. IST on Friday, November 14, 2025. Members who have not updated their e-mail address are requested to register the same in respect of shares held by them in electronic form with the Depository through their Depository participant.

The Board has appointed Ms. Shruti Somani., (ACS-49773) Practicing Company Secretaries, as the scrutinizer ("Scrutinizer") for conducting the e-voting process in a fair and transparent manner.

The Scrutinizer will submit her report to the Chairman, or any other person authorized by the Chairman after the completion of scrutiny of the e-voting, and the result will be announced within 2 working days from the conclusion of e-voting i.e. on or before November 18, 2025 and will also be displayed on the Company's website www.waareertl.com and on the website of CDSL (www.evotingindia.com), and communicated to the stock exchanges, depository, registrar and share transfer agent.

In case of any queries/grievances relating to remote e-Voting, please refer to the Frequently Asked Questions (FAQs) and e-Voting user manual for Members available at www.evotingindia.com, under help section or contact Mr. Rakesh Dalvi. Sr. Manager, (CDSL,) Central Depository Services (India) Limited, A Wing, 25th Floor, Marathon Futurex, Mafatlal Mill Compounds, N M Joshi Marg, Lower Parel (East), Mumbai - 400013 or send an email to helpdesk.evoting@cdslindia.com. or call toll free no. 1800 21 09911.

By Order of the Board of Directors of
For Waaree Renewable Technologies Limited
Sd/-
Heema Shah
Company Secretary & Compliance Officer
ACS 52919
Email id: info@waareertl.com

Date: October 10, 2025
Place: Mumbai

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF RBEP ENTERTAINMENT PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	RBEP Entertainment Private Limited
2.	Date of incorporation of corporate debtor	21-03-2006
3.	Authority under which corporate debtor is incorporated / registered	ROC - Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U72900MH2006PTC160603
5.	Address of the registered office and principal office (if any) of corporate debtor	502, Plot No. 91/94, Prabhat Colony, Santacruz (East), Mumbai, Maharashtra - 400055
6.	Insolvency commencement date in respect of corporate debtor	14-10-2025
7.	Estimated date of closure of insolvency resolution process	12-04-2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	**NPV Insolvency Professionals Private Limited (Formerly known as Mantrah Insolvency Professionals Private Limited) through its Director, Mr. Ritesh Prakash Adatiya** **IBBI Reg. No:** IBBI/IPE-0040/IPA-2/2022- 23/50021
9.	Address and e-mail of the interim resolution professional, as registered with the Board	**Address:** H-35, 1st Floor Jangpura Extension, Jungpura, South Delhi, New Delhi – 110014. Email id: ipe@npvca.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	**Correspondence Address:** 10th Floor, 1003, Zion Z1, Near Avalon Hotel, Sindhu Bhavan Road, Thaltej, Ahmedabad – 380054 **Process Email id:** cirp.rbep@npvinsolvency.in
11.	Last date for submission of claims	28-10-2025 (14 days from receipt of the Order dated 14-10-2025)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) www.ibbi.gov.in cirp.rbep@npvinsolvency.in (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench II, has ordered the commencement of a Corporate Insolvency Resolution Process of the RBEP Entertainment Private Limited on 14-10-2025.

The creditors of RBEP Entertainment Private Limited are hereby called upon to submit their claims with proof on or before 28-10-2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class (specify class) in Form CA. – Not Applicable

Submission of false or misleading proofs of claim shall attract penalties

Sd/-
IPE- NPV Insolvency Professionals Private Limited
(Formerly Known as Mantrah Insolvency Professionals Private Limited)
Through its Director - Mr. Ritesh Prakash Adatiya
Appointed as Interim Resolution Professional
In the matter of RBEP Entertainment Private Limited
IBBI Reg. No: IBBI/IPE-0040/IPA-2/2022-23/50021
AFA Validity- 31.12.2025
Email for Correspondence: cirp.rbep@npvinsolvency.in

Date: 15-10-2025
Place: Ahmedabad

"फॉक्सकॉन तामिळनाडूत १५ हजार कोटींची गुंतवणूक करणार नाही"; उद्योग मंत्र्यांच्या पोस्टनंतर कंपनीचं स्पष्टीकरण

नवी दिल्ली, दि. १४ (वृत्तसंस्था) : फॉक्सकॉन कंपनीने तामिळनाडूत १५ हजार कोटींची गुंतवणूक करण्याचा निर्णय घेतल्याची माहिती राज्याचे उद्योग मंत्री टीआरबी राजा यांनी दिली होती. दरम्यान याबाबत कंपनीने स्पष्टीकरण देत अशी कुठलीही गुंतवणूक आम्ही करणार नाही असं स्पष्टीकरण दिलं आहे. टीआरबी राजा यांनी यासंदर्भात मोठी घोषणा केली होती. त्यानंतर अवघ्या चोवीस तासात कंपनीने स्पष्टीकरण देत अशी कुठलीही नवी गुंतवणूक आम्ही करणार नाही असं म्हटलंय. फॉक्सकॉन या तैवानच्या कंपनीने आता स्पष्टीकरण दिलं आहे की तामिळनाडू सरकारसह आमची १५ हजार कोटींच्या गुंतवणुकीबाबत कुठलीही चर्चा झालेली नाही. तामिळनाडूचे उद्योग मंत्री टीआरबी राजा यांनी हे सांगितलं होतं की फॉक्सकॉन ही कंपनी १५ हजार कोटींचं गुंतवणूक करणार आहे. ज्यामुळे १४ हजार नोकऱ्या राज्यात निर्माण होणार आहेत. मात्र या घोषणेच्या दुसऱ्याच दिवशी कंपनीने हा दावा खोडून काढला आहे.

फॉक्सकॉनने अधिकृत पत्रक जारी केलं आहे त्यात असं म्हटलं आहे की फॉक्सकॉनने भारतासाठीचे नवे प्रतिनिधी नियुक्त केले आहेत. त्यांचं नाव रॉबर्ट वू असं आहे. रॉबर्ट वू यांनी तामिळनाडूच्या मुख्यमंत्र्यांशी त्यांच्या कार्यालयात चर्चा केली. मात्र या चर्चेदरम्यान नव्या कुठल्याही गुंतवणुकीबाबत काहीही ठरलेलं नाही.

टीआरबी राजा यांनी सोशल मीडिया पोस्ट केली होती आणि हे म्हटलं होतं की फॉक्सकॉन ही कंपनी १५ हजार कोटींची गुंतवणूक करणार आहे. १४ हजार नोकऱ्यांची संधी आता निर्माण होणार आहे. इंजिनिअर्सनी आता तयार रहावं. कारण ही कंपनी आयफोनच्या निर्मितीसाठी ओळखली जाते. फॉक्सकॉनच्या क्लाएंटसमध्ये ॲपल, गुगल, सोनी, ॲमेझॉन, डेल, मायक्रोसॉफ्ट अशा कंपन्यांचा समावेश आहे. दरम्यान या घोषणेनंतर दुसऱ्याच दिवशी स्पष्टीकरण देत फॉक्सकॉन या कंपनीने १५ हजार कोटींच्या गुंतवणुकीचा दावा खोडला आहे.

फ्रेडन फार्माने लाँच केले भारतातील पहिले जैन फंक्शनल फूड – 'स्नॅकी जैन'

मुंबई, दि. १४ (प्रतिनिधी) : भारतातील आघाडीची औषधनिर्मिती करणारी कंपनी फ्रेडन फार्मास्युटिकल्स लिमिटेड (BSE – FREDUN | ५३९७३०) यांनी पाळीव प्राण्यांसाठी खास तयार केलेले भारतातील पहिले जैन फंक्शनल फूड 'स्नॅकी जैन' लाँच केल्याची घोषणा केली आहे. कंपनीचे पोर्टफोलिओ जेनरिक्स, कॉस्मेस्युटिकल्स, न्यूट्रास्युटिकल्स, मोबिलिटी आणि प्राण्यांच्या आरोग्यविषयक उत्पादनांचा समावेश करून विविध क्षेत्रांत विस्तारलेले आहे. 'स्नॅकी जैन' हे फ्रेडनच्या फ्लॅगशिप 'फ्रिओसी' ब्रँडअंतर्गत विकसित करण्यात आलेले असून, पाळीव प्राण्यांच्या पोषणासाठी हे एक क्रांतिकारी पाऊल मानले जात आहे. हे उत्पादन जैन आहार तत्त्वांनुसार तयार करण्यात आले आहे आणि त्यामध्ये कंदमुळे, मांस किंवा इतर कोणत्याही प्राणिजन्य घटकांचा वापर करण्यात आलेला नाही. नैतिक आणि सर्वसमावेशक आहाराचा नवा मानक प्रस्थापित करणारे हे उत्पादन पाळीव प्राण्यांच्या रोगप्रतिकारक शक्ती, पचनक्रिया, हाडांचे आरोग्य आणि ऊर्जा वाढविण्यासाठी आवश्यक पोषक तत्त्वे पुरवते.

हिंदुस्तान युनिलिव्हर लिमिटेडच्या शेअर्सच्या नुकसानीची सूचना
(पूर्वी हिंदुस्तान लिव्हर लिमिटेड (एचयूएल))
नोंदणीकृत कार्यालय : हिंदुस्तान युनिलिव्हर लिमिटेड, युनिलिव्हर हाउस, बी डी सावंत मार्ग, चकाला, अंधेरी (पूर्व) मुंबई – ४०० ०९९

याद्वारे सूचना देण्यात येते की, खालील शेअर प्रमाणपत्रे हरवली/गहाळ झाली आहेत आणि कंपनी योग्य वेळी त्यांच्या बदल्यात डुप्लिकेट प्रमाणपत्रे जारी करण्याचा विचार करत आहे.
ज्या व्यक्तीचा या शेअर्सवर वैध दावा आहे त्यांनी १५ दिवसांच्या आत कंपनीच्या नोंदणीकृत कार्यालयात असा दावा दाखल करावा.

धारकाचे नाव	फोलिओ क्र.	शेअर्सची संख्या (रु. १/– एफ. व्ही)	प्रमाणपत्र क्र.	विभिन्न क्रमांक
अप्पाराव इप्पिली वेंकटा	१२६०१२	५००	५००१५०३	२८५९१०१–२८५९६००
अप्पाराव इप्पिली वेंकटा	१२६०१२	५००	५००१५०४	२८५९६०१–२८६०१००
अप्पाराव इप्पिली वेंकटा	१२६०१२	५००	५००१५०५	२८६०१०१–२८६०६००
अप्पाराव इप्पिली वेंकटा	१२६०१२	५००	५००१५०६	२८६०६०१–२८६११००
अप्पाराव इप्पिली वेंकटा	१२६०१२	५००	५००१५०७	२८६११०१–२८६१६००
अप्पाराव इप्पिली वेंकटा	१२६०१२	५००	५००१५०८	२८६१६०१–२८६२१००
अप्पाराव इप्पिली वेंकटा	१२६०१२	५००	५००१५०९	२८६२१०१–२८६२६००

तारीख : १३.१०.२०२५ दावेदाराचे नाव : सेराट बाबू इप्पिली

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ताबा सूचना
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ज्याअर्थी अधोहस्ताक्षरित ऑथम इन्व्हेस्टमेंट ॲन्ड इन्फ्रास्ट्रक्चर लिमिटेड (एआयआयएल) (रिलायन्स कमर्शियल फायनान्स लिमिटेड (आरसीएफएल) कडून कर्ज व्यवसायाचे एनसीएलटीच्या १०.०५.२०२४ च्या आदेशानुसार एआयआयएलमध्ये विलय झाल्यानंतर परिणामी कंपनी), सीक्युरिटायझेशन ॲन्ड रिकन्स्ट्रक्शन ऑफ फायनान्शीअल असेट्स ॲन्ड एन्फोर्समेंट ऑफ सीक्युरिटी इंटरेस्ट ॲक्ट, २००२ व सीक्युरिटी इंटरेस्ट (एन्फोर्समेंट) रूल्स २००२ च्या नियम ३ सह वाचलेल्या कलम १३(२) अंतर्गत प्रदान केलेल्या अधिकारांचा वापर करून, **३०–०६–२०२५ रोजी कर्जदार बाबू ॲन्ड पारेख सिक्युरिटीज प्रायव्हेट लिमिटेड सह–कर्जदार बकुल जटाशंकर पारेख आणि रोनित बकुलभाई पारेख यांना कर्ज खाते क्रमांक आरएचएलपीएमयूएम०००००६४८४६ अंतर्गत रु. २,८२,०४,९८६/– (रुपये दोन कोटी ब्याऐंशी लाख चार हजार नउशे शहाऐंशी मात्र)** नोटीसमध्ये नमूद केलेली रक्कम परतफेड करण्याचे आवाहन करणारी मागणी सूचना जारी केली तीचे प्रदान सदर सूचनेच्या मिळाल्यापासून ६० दिवसांच्या आत प्रदान करावे.

कर्जदाराने रक्कम परतफेड करण्यात अयशस्वी झाल्यामुळे, कर्जदार/सह–कर्जदार आणि सर्वसामान्य जनतेला सूचना देण्यात येते की, खालील स्वाक्षरीकर्त्याने या **दिनांक १३ ऑक्टोबर २०२५** रोजी सदर कायद्याच्या कलम १३(४) आणि सदर नियम ८ अंतर्गत त्यांना/तिला देण्यात आलेल्या अधिकारांचा वापर करून येथे वर्णन केलेल्या मालमत्तेचा प्रतिकात्मक ताबा घेतला आहे.

कर्जदार/सह–कर्जदार आणि सर्वसाधारणपणे जनतेला याद्वारे इशारा देण्यात येत आहे की त्यांनी मालमत्तेशी व्यवहार करू नये आणि मालमत्तेशी कोणताही व्यवहार केल्यास ऑथम इन्व्हेस्टमेंट ॲन्ड इन्फ्रास्ट्रक्चर लिमिटेडला ३० सप्टेंबर, २५ रोजी **रु. २,७३,१३,७५५/– (रुपये दोन कोटी त्र्याहत्तर लाख तेरा हजार सातशे पंचावन्न फक्त)** च्या रकमेचा शुल्क आकारला जाईल, ज्यामध्ये भविष्यातील व्याज आणि त्यावरील खर्च समाविष्ट आहे. कर्जदार/सह–कर्जदाराचे लक्ष वेधले जात आहे की, उपलब्ध वेळेनुसार, सुरक्षित मालमत्ता परत करण्यासाठी, सदर कायद्याच्या कलम १३(८) च्या तरतुदींकडे आकर्षित व्हावे.

स्थावर मालमत्तेचे वर्णन

मालमत्ता धारक संपूर्ण ३ रा मजला, ३८ वेस्ट पाटील बिल्डींग, सी. एस. क्र. ३८/६, आर. जे. क्र. ६, स्कीम क्र. ६, जंक्शन ऑफ स्वामी वल्लभदास रोड व रोड क्र. ६, सोईन मुंबई महाराष्ट्र ४०० ०२२ येथील मालमत्तेचा सर्व तो भाग व भूखंड.

तारीख : १३–१०–२०२५ प्राधिकृत अधिकारी
ठिकाण : मुंबई ऑथम इन्व्हेस्टमेंट ॲन्ड इन्फ्रास्ट्रक्चर लिमिटेड

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प्रादेशिक कार्यालय – पश्चिम : अल्मोंडे आयटी पार्क, अनु. क्र. ८, ७ वा मजला, हडपसर मुंडवा बायपास, खरडी, पुणे – ४११ ०१४

ताबा सूचना (स्थावर मालमत्तेसाठी) (नियम ८(१))

ज्याअर्थी, **उजीवन स्मॉल फायनान्स बँक लिमिटेडचे अधिकृत अधिकारी** म्हणून, अधोहस्ताक्षरित यांनी, सिक्युरिटायझेशन ॲन्ड रिकन्स्ट्रक्शन ऑफ फायनान्शियल ॲसेट्स ॲन्ड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट ॲक्ट, २००२ अंतर्गत आणि सिक्युरिटी इंटरेस्ट (एन्फोर्समेंट) रूल्स, २००२ च्या नियम ३ सह वाचलेल्या कलम १३(१२) अंतर्गत दिलेल्या अधिकारांचा वापर करून, **१३.०५.२०२५** रोजी **कर्जदार : रितेश राकेश गुप्ता,** फ्लॅट क्रमांक ३०२/ए, ३ रा मजला, इमारत क्रमांक २, साई पूजा अपार्टमेंट, हनुमान मंदिरजवळ, देवरंग, बापगाव, भिवंडी, ठाणे, कल्याण, महाराष्ट्र – ४२१ ३०२ येथे **तसेच,** पार्थ सीएडी आणि सीएएम ज्वेलरी, बी–०/२, तळमजल्यावर, १७७५/१७७६, जीवदया एसआरए सीएचएस, जय भवानी कंपाउंड, घाटकोपर पश्चिम, क्राईम ब्रान्च कार्यालयाच्या मागे, मुंबई, महाराष्ट्र – ४०००८६ येथे देखील मागणी सूचना जारी केली. **तसेच,** ए–१२३९, शिवपुरम, कोयला नगर, किडवाई नगर, कानपूर नगर, उत्तरप्रदेश–२०८०११. **सह–कर्जदार : १. दर्शना रितेश गुप्ता,** फ्लॅट क्रमांक ३०२/ए, ३ ऱ्या मजल्यावर, इमारत क्रमांक २, साई पूजा अपार्टमेंट, हनुमान मंदिराजवळ, देवरंग, बापगाव, भिवंडी, ठाणे, कल्याण, महाराष्ट्र – ४२१ ३०२ यांना **०३.०५.२०२५** रोजी नोटीसमध्ये नमूद केलेली रक्कम **रु. ११,४४,१३६.११** (रुपये अकरा लाख चव्वेचाळीस हजार एकशे छत्तीस व अकरा पैसे फक्त) परत करावी लागेल. ही नोटीस मिळाल्याच्या तारखेपासून **६० दिवसांच्या आत** रक्कमेचे प्रदान करावे.

कर्जदाराने रक्कम परत करण्यात अयशस्वी झाल्यामुळे, कर्जदाराला आणि सर्वसामान्य जनतेला सूचना देण्यात येते की, अधोहस्ताक्षरित यांनी **०९ ऑक्टोबर २०२५** रोजी सदर कायद्याच्या कलम १३(४) आणि सदर नियम ८ अंतर्गत दिलेल्या **अधिकारांचा वापर करून येथे वर्णन केलेल्या मालमत्तेचा ताबा घेतला आहे.**

कर्जदार आणि सह–कर्जदाराचे लक्ष कायद्याच्या कलम १३ च्या उप–कलम (८) च्या तरतुदींकडे आमंत्रित केले आहे, उपलब्ध वेळेच्या संदर्भात, सुरक्षित मालमत्ता परत करण्यासाठी वेधले जात आहे.

विशेषतः कर्जदार आणि सर्वसाधारणपणे जनतेला याद्वारे इशारा देण्यात येतो की, त्यांनी मालमत्तेशी व्यवहार करू नये आणि मालमत्तेशी कोणताही व्यवहार केल्यास **उजीवन स्मॉल फायनान्स बँक लिमिटेडकडून ०३.०५.२०२५** रोजी **रु. ११,४४,१३६.११** (रुपये अकरा लाख चव्वेचाळीस हजार एकशे छत्तीस व अकरा पैसे मात्र) रक्कम आणि त्यावरील पुढील व्याज आणि शुल्क आकारले जाईल.

स्थावर मालमत्तेचे वर्णन

मालमत्तेचा तो सर्व भाग व भूखंड म्हणजे फ्लॅट क्रमांक ३०२, तिसऱ्या मजल्यावर, विंग–ए मध्ये, क्षेत्रफळ सुमारे ५६० चौरस फूट, कार्पेट क्षेत्रफळ, साई पूजा को–ऑपरेटिव्ह हाउसिंग सोसायटी लि. म्हणून ओळखल्या जाणाऱ्या इमारतीत, सर्वेक्षण क्रमांक ७५, हिस्सा क्रमांक ९ आणि १७ या जमिनीवर बांधलेला आहे आणि तो **गाव देवरंग येथे गंधारी ब्रिजजवळ, तालूका भिवंडी, जिल्हा ठाणे** येथील असून नोंदणीकरण जिल्हा ठाणे व उप निबंधक भिवंडी येथील ग्रुप ग्रामपंचायत बापगाव देवरंग येथील मर्यादितील असून सीमा खालीलप्रमाणे आहे : पूर्व : बिल्डींग, पश्चिमेस : बिल्डींग क्र. ०३, उत्तरेस : खुली जमिन, दक्षिणेस : इमारत. **दर्शना रितेश गुप्ता व रितेश राकेश गुप्ता यांच्याद्वारे मालकीचा आहे.**

ठिकाण : ठाणे प्राधिकृत अधिकारी
तारीख : ०९.१०.२०२५ उजीवन स्मॉल फायनान्स बँक लिमिटेड

मुंबई येथील कार्यकक्षेच्या उच्च न्यायालयामध्ये
दिवाणी अपील कार्यकक्षा
आदेश क्र. ५२६/२०१९ वरील अपील
मध्ये
मोशन क्र. १६४३/२०११ ची सूचना
मध्ये
एस. सी. खटला क्र. ३६६०/२०११

अनिल मेघराज वधारे व अन्य .... अपीलकार
वि.
श्रीम. फिलोमेना आर्ची मिरांडा व अन्य ..... प्रतिवादी

सबस्टीट्यूटेड सर्व्हिस मार्फत सार्वजनिक सूचना

सूचना देण्यात येत आहे की, ११ सप्टेंबर २०२५ रोजीच्या सन्माननीय न्यायालयाच्या आदेशानुसार, वरील प्रकरणाच्या संदर्भात या वर्तमानपत्रात पर्यायी सेवेद्वारे समन्स प्रकाशित करण्यात येत आहे.
प्रतिवादी क्रमांक १. श्रीमती फिलोमेना आर्ची मिरांडा, प्रतिवादी क्रमांक २ जॉइस आर्ची मिरांडा, प्रतिवादी क्रमांक ३ क्रिस्टीना आर्ची मिरांडा, प्रतिवादी क्रमांक ५ मर्विन आर्ची मिरांडा प्रतिवादी क्रमांक ६ डेरिक आर्ची मिरांडा यांना पुढील तारखेला अपीलला उत्तर देण्यासाठी आणि या प्रकरणात त्यांचा बचाव करण्यासाठी या माननीय न्यायालयात हजर राहण्याचे निर्देश देण्यात आले आहेत.
दिलेल्या तारखेला आणि वेळेला हजर न राहिल्यास एकतर्फी कारवाई होऊ शकते आणि त्यानुसार प्रतिवादीविरुद्ध आदेश दिला जाऊ शकतो.

वकिलामार्फत अर्जदार
अलोचन नाईक
ए/३०१, फोर्ट चेंबर्स, तिसरा मजला, स्टॉक एक्सचेंज पोस्ट ऑफिसच्या वर,
अंबालाल जोशी मार्गाजवळ, फोर्ट मुंबई ४०० ००१.

फॉर्म क्रमांक आयएनसी–२६
मुंबई (महाराष्ट्र) येथे केंद्र सरकार समक्ष, क्षेत्रिय संचालक, पश्चिम क्षेत्र, कॉर्पोरेट व्यवहार मंत्रालय यांच्या मार्फत

कंपनी कायदा, २०१३ च्या प्रकरणामध्ये : अनुच्छेद १३(४);
व
कंपनीज (असमाविष्ट) नियम, २०१४ च्या नियम ३०(५) (ए) च्या प्रकरणात
व
प्रकरणामध्ये –
लक्ष्मीज्योती इन्वेस्टमेंट्स प्रायव्हेट लिमिटेड (सीआयएन : U67120MH1995PTC093728), ज्याचे नोंदणीकृत कार्यालय ३, हेम प्रकाश, पहिला मजला, ९०/९२, काझी सय्यद स्ट्रीट, मांडवी, मुंबई–४००००३, महाराष्ट्र, भारत
.... अर्जदार

सर्वसामान्यांना सूचना देण्यात येत आहे की, अर्जदार कंपनी कंपनी कायदा, २०१३ च्या कलम १३ अंतर्गत, मुंबई (महाराष्ट्र) येथील प्रादेशिक संचालक, पश्चिम प्रदेश, कॉर्पोरेट व्यवहार मंत्रालय यांच्यासमोर केंद्र सरकारकडे अर्ज करण्याचा प्रस्ताव ठेवत आहे व कंपनीच्या मेमोरँडम ऑफ असोसिएशनमध्ये बदल करण्याची पुष्टी मिळावी यासाठी कंपनीला **१७ सप्टेंबर २०२५** रोजी झालेल्या त्यांच्या विशेष सर्वसाधारण सभेत मंजूर झालेल्या विशेष ठरावांच्या संदर्भात अर्ज करण्याची विनंती करण्यात येत आहे. कंपनीला तिच्या नोंदणीकृत कार्यालयाची स्थिती **महाराष्ट्र राज्यामधून वेस्ट बेंगाल राज्य मध्ये** बदलता येईल.
कंपनीच्या नोंदणीकृत कार्यालयाच्या प्रस्तावित परिस्थितीत बदल झाल्यामुळे ज्या व्यक्ती किंवा संस्थेचे हित प्रभावित होण्याची शक्यता आहे, त्यांनी गुंतवणूकदार तक्रार फॉर्म दाखल करून किंवा त्यांचे आक्षेप नोंदणीकृत पोस्टाने पाठवावेत किंवा पाठवावेत, ज्यामध्ये त्यांच्या हिताचे स्वरूप आणि विरोधाचे कारण दर्शविणारे प्रतिज्ञापत्र एमसीए–२१ पोर्टल **(www.mca.gov.in)** असेल व ही सूचना प्रकाशित झाल्यापासून १४ (चौदा) दिवसांच्या आत, क्षेत्रिय संचालक, पश्चिम प्रदेश, कॉर्पोरेट व्यवहार मंत्रालय, १००, एव्हरेस्ट, मरीन ड्राइव्ह, मुंबई ४००००२, महाराष्ट्र येथे वर नमूद केलेल्या पत्त्यावर नोंदणीकृत कार्यालयात त्याची प्रत अर्जदार कंपनीला पाठवावी.

यांच्यासाठी आणि वतीने :–
लक्ष्मीज्योती इन्वेस्टमेंट्स प्रायव्हेट लिमिटेड
सही/– **पंकज जयंतीलाल जोशी**
ठिकाण : मुंबई (अतिरिक्त संचालक)
तारीख : १४/१०/२०२५ डीआयएन : १०८८१२२५

UNITY Small Finance Bank युनिटी स्मॉल फायनान्स बँक लिमिटेड
कॉर्पोरेट कार्यालय : सेंट्रम हाऊस, विद्यानगरी मार्ग, कलिना, सांताक्रूझ (पू) मुंबई ४०० ०९८
प्रतिकात्मक ताबा सूचना

(स्थावर मालमत्तेसाठी) नियम ८(१) पहा

ज्याअर्थी, **युनिटी स्मॉल फायनान्स बँक लिमिटेडचे** अधिकृत अधिकारी म्हणून, त्यांनी सिक्युरिटी इंटरेस्ट (एन्फोर्समेंट) रूल्स, २००२ च्या नियम ३ सह वाचलेल्या कलम १३(१२) अंतर्गत दिलेल्या अधिकारांचा वापर करून, सिक्युरिटी इंटरेस्ट (एन्फोर्समेंट) रूल्स, २००२ च्या नियम ३ सह वाचलेल्या कलम १३(१२) अंतर्गत दिलेल्या अधिकारांचा वापर करून, येथे नमूद केलेली दिनांकित मागणी सूचना जारी केली आहे ज्यामध्ये खालील कर्जदार/सह–कर्जदार/जामीनदारांना सूचना मिळाल्याच्या तारखेपासून ६० दिवसांच्या आत नोटीसमध्ये नमूद केलेली रक्कम परत करण्याचे आवाहन केले आहे.
खालील कर्जदार/सह–कर्जदार/जामीनदारांनी रक्कम परत करण्यात अयशस्वी ठरल्यामुळे, खालील कर्जदार/सह–कर्जदार/जामीनदारांना आणि सर्वसाधारण जनतेला सूचना देण्यात येते की, **१०/१०/२०२५** रोजी सीक्युरिटी इंटरेस्ट (एन्फोर्समेंट) नियम, २००२ च्या नियम ८ सह वाचलेल्या सदर कायद्याच्या कलम १३(४) अंतर्गत त्यांना देण्यात आलेल्या अधिकारांचा वापर करून खाली वर्णन केलेल्या मालमत्तेचा ताबा अधोरेखित व्यक्तीने घेतला आहे.
कर्जदार/सह–कर्जदार/जामीनदारांना आणि विशेषतः सर्वसामान्य जनतेला येथे येथे इशारा देण्यात येतो की त्यांनी येथे वर्णन केलेल्या मालमत्तेशी व्यवहार करू नये आणि सदर मालमत्तेशी व्यवहार करणाऱ्या कोणत्याही व्यक्तीवर येथे नमूद केलेल्या रकमेसाठी आणि त्यावरील व्याजासाठी युनिटी स्मॉल फायनान्स बँक लिमिटेडकडून शुल्क आकारले जाईल.
कर्जदार/सह–कर्जदार/जामीनदार यांचे लक्ष कायद्याच्या कलम–१३ च्या उपकलम ८ मधील तरतुदींकडे आकर्षित केले जाते, उपलब्ध वेळेच्या संदर्भात, तारण मालमत्ता परत करण्यासाठी असेल.

कर्जदार/सह–कर्जदार/जामीनदारांचे नाव आणि कर्ज खाते क्रमांक	मालमत्ता गहाण/ प्रतिभूत मालमत्तेचे विवरण	मागणी सूचना दिनांक व थकित रक्कम
१. विनी ट्रेडर्स (कर्जदार) **२. विनी जेठानंद तलरेजा** (सह–कर्जदार) **३. दिव्या जेठानंद तलरेजा** (सह–कर्जदार आणि गहाणवटदार) **४. महिमा तलरेजा** (सह–कर्जदार) **कर्ज खाते क्रमांक : – यूएसएफबीएमयूएमए मएसएमई०००००५६१९**	स्थावर मालमत्तेचा सर्व तो भाग व भूखंड असलेला धारक फ्लॅट क्र. ४०३, क्षेत्रफळ मोजमापित ३५० (बिल्ट अप) चौथा मजला, बिल्डींग कैलाश पर्वत अपार्टमेंट या नावाने ओळखल्या जाणाऱ्या इमारतीत, रूम क्र. १९५९ व १९६० व ब्लॉक क्र. ए–९८०, सीटीएस क्र. २९११६ व २९११७, यू. क्र. ३० ते ४२ व शीट क्र. ७०, गाव उल्हासनगर, तालूका अंबरनाथ, जिल्हा ठाणे येथील **सीमा : सीमा (मूल्यांकन अहवाल अनुसार (प्रत्यक्ष साईट) :** पूर्वेस : फ्लॅट क्र. ४०४, पश्चिम : इमारत, उत्तर : जुना बस स्टॉप रोड, दक्षिणेस : पॅसेज/ अप्रोच.	**मागणी सूचनेची तारीख** ०९/०७/२०२५ रोजीची रक्कम ०८/०७/२०२५ रोजी **रु. ११,७२,७८३.६२/–** (रुपये अकरा लाख बाहत्तर हजार सातशे त्र्याऐंशी व बासष्ट पैसे मात्र) ०८.०७.२०२५ अनुसार अधिक लागू व्याज आणि इतर शुल्क.

दिनांक : १५.१०.२०२५ सही/– (अधिकृत अधिकारी)
ठिकाण : महाराष्ट्र युनिटी स्मॉल फायनान्स बँक लिमिटेड

फॉर्म बी
सार्वजनिक घोषणा
(भारतीय दिवाळखोरी आणि दिवाळखोरी मंडळ (परिसमापन प्रक्रिया) नियमावली, २०१६ च्या विनियमन १२)
होनेस्ट डेरिव्हेटिव्हज प्रायव्हेट लिमिटेडच्या भागधारकांचे लक्ष वेधून घेण्याकरिता

संबंधित तपशील

अनु. क्र.	विवरण	तपशील
१.	कॉर्पोरेट कर्जदाराचे नाव	**होनेस्ट डेरिव्हेटिव्हज प्रायव्हेट लिमिटेड**
२.	कॉर्पोरेट कर्जदाराच्या स्थापनेची तारीख	५ जुलै २००७
३.	कॉर्पोरेट कर्जदार ज्या अधिकाराखाली समाविष्ट/ नोंदणीकृत आहे ते प्राधिकरण	रजिस्ट्रार ऑफ कंपनीज, अहमदाबाद
४.	कॉर्पोरेट कर्जदाराचा कॉर्पोरेट ओळख क्रमांक / मर्यादित दायित्व ओळख क्रमांक	सीआयएन : U93000GJ2007PTC051271
५.	कॉर्पोरेट कर्जदाराच्या नोंदणीकृत कार्यालयाचा आणि मुख्य कार्यालयाचा पत्ता (जर असेल तर)	नोंदणीकृत कार्यालय : ई–४३, दुसरा मजला, सॅम्यूएल बिझनेस पार्क, न्यू क्लॉथ मार्केटजवळ रायपूर गेटच्या बाहेर, अहमदाबाद, गुजरात, भारत –३८० ००२.
६.	दिवाळखोरी निराकरण प्रक्रिया बंद होण्याची तारीख	१०.१०.२०२५ (१३.१०.२०२५ रोजी ऑर्डरची प्रत मिळाली)
७.	कॉर्पोरेट कर्जदाराची कर्जमाफी सुरू होण्याची तारीख	१०.१०.२०२५
८.	लिक्विडेटर म्हणून काम करणाऱ्या दिवाळखोरी व्यावसायिकाचे नाव आणि नोंदणी क्रमांक	श्री अखिल आहुजा नोंदणीकरण क्रमांक : आयबीबीआय/आयपीए–००१/ आयपी–पी–०२०७२/२०२०–२०२१/१३२१३
९.	लिक्विडेटरचा पत्ता आणि ई–मेल, बोर्डाकडे नोंदणीकृत पत्ता :	पत्ता : मजला क्रमांक ८, फ्लॅट क्रमांक ८०३, चांडक कॉर्नरस्टोन, डेव्हिड एस बॅरेटो रोड, वरळी, मुंबई, महाराष्ट्र –४०००१८ ईमेल आयडी : – caakhilahuja@gmail.com
१०.	लिक्विडेटरशी पत्रव्यवहार करण्यासाठी वापरला जाणारा पत्ता आणि ई–मेल :	संपर्क पत्ता : **मार्व्हेट रिस्ट्रक्चरिंग सर्व्हिसेस एलएलपी** एस–३७६, पंचशिला पार्क, पंचशील एन्क्लेव्ह, दक्षिण दिल्ली, नवी दिल्ली – ११० ०१७ ईमेल आयडी : liq.honestderivative@gmail.com
११.	दावे सादर करण्याची शेवटची तारीख	१२.११.२०२५

याद्वारे सूचना देण्यात येते की राष्ट्रीय कंपनी कायदा न्यायाधिकरण अहमदाबाद विभागीय खंडपीठ, न्यायालय–१ ने १०.१०.२०२५ रोजी होनेस्ट डेरिव्हेटिव्हज प्रायव्हेट लिमिटेडचे लिक्विडेशन सुरू करण्याचे आदेश दिले आहेत. लिक्विडेटरला १३.१०.२०२५ रोजी आदेशाची प्रत मिळाली.
होनेस्ट डेरिव्हेटिव्हज प्रायव्हेट लिमिटेडच्या भागधारकांना याद्वारे १२.११.२०२५ रोजी किंवा त्यापूर्वी पुराव्यांसह त्यांचे दावे आयटम क्रमांक १० विरुद्ध नमूद केलेल्या पत्त्यावर लिक्विडेटरकडे सादर करण्याचे आवाहन करण्यात येत आहे. वित्तीय कर्जदारांनी त्यांचे दावे पुराव्यांसह केवळ इलेक्ट्रॉनिक माध्यमातून सादर करावेत. इतर सर्व कर्जदार पुराव्यासह दावे प्रत्यक्ष, पोस्टाने किंवा इलेक्ट्रॉनिक माध्यमातून सादर करू शकतात.
दाव्यांचे खोटे किंवा दिशाभूल करणारे पुरावे सादर केल्यास दंड आकारला जाईल.
जर एखाद्या भागधारकाने लिक्विडेशन प्रक्रियेदरम्यान त्यांचे दावे सादर केले नाहीत, तर अशा भागधारकाने भारतीय दिवाळखोरी आणि दिवाळखोरी मंडळ (कॉर्पोरेट व्यक्तींसाठी दिवाळखोरी निराकरण प्रक्रिया) नियमावली, २०१६ अंतर्गत कॉर्पोरेट दिवाळखोरी निराकरण प्रक्रियेदरम्यान सादर केलेले दावे कलम ३८ अंतर्गत सादर केले असल्याचे मानले जाईल.

सही/–
अखिल आहुजा
लिक्विडेटर
होनेस्ट डेरिव्हेटिव्हज प्रायव्हेट लिमिटेडमध्ये
आयबीबीआय नोंदणीकरण क्र. : आयबीबीआय/आयपीए–००१/आयपी–पी–०२०७२/२०२०–२०२१/१३२१३
एएफए वैधता : ३१–१२–२०२५
ईमेल : liq.honestderivative@gmail.com, caakhilahuja@gmail.com
संपर्क पत्ता :
ठिकाण : मुंबई **मेवेंट रिस्ट्रक्चरिंग सर्व्हिसेस एलएलपी**
दि. १५.१०.२०२५ एस–३७६, पंचशीला पार्क, पंचशील एन्क्लेव्ह, दक्षिण दिल्ली, नवी दिल्ली–११००१७

फॉर्म क्रमांक आयएनसी–२६
मुंबई (महाराष्ट्र) येथे केंद्र सरकार समक्ष, क्षेत्रिय संचालक, पश्चिम क्षेत्र, कॉर्पोरेट व्यवहार मंत्रालय यांच्या मार्फत

कंपनी कायदा, २०१३ च्या प्रकरणामध्ये : अनुच्छेद १३(४);
व
कंपनीज (असमाविष्ट) नियम, २०१४ च्या नियम ३०(५) (ए) च्या प्रकरणात
व
प्रकरणामध्ये –
कवामिन ट्रेडिंग प्रायव्हेट लिमिटेड (सीआयएन : U51900MH2000PTC125676), ज्याचे नोंदणीकृत कार्यालय ३, हेम प्रकाश, पहिला मजला, ९०/९२, काझी सय्यद स्ट्रीट, मांडवी, मुंबई–४००००३, महाराष्ट्र, भारत
.... अर्जदार

सर्वसामान्यांना सूचना देण्यात येत आहे की, अर्जदार कंपनी कंपनी कायदा, २०१३ च्या कलम १३ अंतर्गत, मुंबई (महाराष्ट्र) येथील प्रादेशिक संचालक, पश्चिम प्रदेश, कॉर्पोरेट व्यवहार मंत्रालय यांच्यासमोर केंद्र सरकारकडे अर्ज करण्याचा प्रस्ताव ठेवत आहे व कंपनीच्या मेमोरँडम ऑफ असोसिएशनमध्ये बदल करण्याची पुष्टी मिळावी यासाठी कंपनीला **१७ सप्टेंबर २०२५** रोजी झालेल्या त्यांच्या विशेष सर्वसाधारण सभेत मंजूर झालेल्या विशेष ठरावांच्या संदर्भात अर्ज करण्याची विनंती करण्यात येत आहे. कंपनीला तिच्या नोंदणीकृत कार्यालयाची स्थिती **महाराष्ट्र राज्यामधून वेस्ट बेंगाल राज्य मध्ये** बदलता येईल.
कंपनीच्या नोंदणीकृत कार्यालयाच्या प्रस्तावित परिस्थितीत बदल झाल्यामुळे ज्या व्यक्ती किंवा संस्थेचे हित प्रभावित होण्याची शक्यता आहे, त्यांनी गुंतवणूकदार तक्रार फॉर्म दाखल करून किंवा त्यांचे आक्षेप नोंदणीकृत पोस्टाने पाठवावेत किंवा पाठवावेत, ज्यामध्ये त्यांच्या हिताचे स्वरूप आणि विरोधाचे कारण दर्शविणारे प्रतिज्ञापत्र एमसीए–२१ पोर